

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 1332 OF 2024**

**In the matter of:**

Kashmir Singh

Applicant(s)

Vs.

State of Himachal Pradesh

Respondent(s)

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**Filed by Adv. Rajkumar**  
(On behalf of Central Pollution Control Board)

Dated: 24.01.2025

Place: Delhi

**Status cum Progress Report in the matter of OA No. 1332 of 2024; Kashmir Singh Versus State of Himachal Pradesh in compliance to the directions issued by Hon'ble National Green Tribunal vide Order dated 02/12/2024.**

**1.0. Background:**

The Original Application in OA No. 1332 of 2024 has been registered suo moto based on a letter petition dated 23.09.2024 of Shri Kashmir Singh, son of Sh. Sant Ram, Village Khater, Post Office Barmana, Tehsil Sadar, District Bilaspur, State of Himachal Pradesh, to examine the complaint made by complainant about air pollution being caused in operation of M/s ACC Ltd. Cement Factory at Post Office Barmana, District Bilaspur.

It is also mentioned in NGT Order dated 02/12/2024 that the complainant has said that M/s ACC Ltd. is manufacturing cement for the last several years but flying dust emitting during the process of cement production which is accumulating on pathways, concrete roads and residential accommodation of nearby people since dust separation system is not properly functioning or not properly erected by proponent and it is not properly managing and controlling fugitive emission from cement plant in an effective manner.

It is also mentioned in the above order that "From record, we find that earlier also, a complaint was made against M/s. ACC Ltd., Gagal Cement Works, P.O. Barmana, District Bilaspur in O.A. 157/2014 Sarv Shikshit Evam Berojgar Janhit Sangharsh Samiti Barmana Versus State of Himachal Pradesh and Anr., and this matter was decided finally vide judgment dated 10.12.2015 whereby for pollution, environmental compensation of Rs.50 lacs was imposed upon proponent and Tribunal also issued various other directions. Hon'ble NGT has also reproduced the relevant Paragraph 14 of the judgement passed via Order dated 10/12/2015, as under:

*"14. The Tribunal has to pass some directions to ensure that even the intervening episodes of pollution do not result in future and there is no possibility of environmental and health hazards resulting from the activity of the manufacturing of cement by respondent no. 8. In view of above discussion, we pass the following directions:*

- 1. The respondent no. 8 shall within a period of four weeks comply with all the directions that have been issued by the Pollution Control Board and all other concerned authorities in regard to environment. It will take all antipollution devices and ensure that its emissions, noise levels and the discharge from the STP is strictly within the prescribed parameters and does not exceed therefrom under any circumstances.*
- 2. After the period of one month the unit will be inspected by the Joint Inspection Team consisting of the following members:*





- a. *Representative of the Central Pollution Control Board.*
  - b. *Senior representative of the Himachal Pradesh Pollution Control Board.*
  - c. *Senior Officer from the Department of Industries, State of Himachal Pradesh.*
  - d. *Senior Doctor from the Directorate of Health from the State of Himachal Pradesh.*
3. *The inspecting team shall submit a complete and comprehensive report to the Tribunal inter-alia but primarily and particularly on creation of green belt, wind barriers, ambient air quality stack samples, discharge from the STP, noise levels and maintenance of antipollution devices fixed by the industry.*
  4. *This Committee would also deal with the health aspects of the villagers living around the industry. It will clearly show if there is a direct nexus between the diseases, if any, suffered by such people as a result of cement manufacturing activity by respondent no. 8 at the site in question.*
  5. *The report shall be submitted to the Tribunal within two weeks from the date of passing of this order.*
  6. *The respondent no. 8 shall ensure that the transportation of cement from its premises to and trucks entering its premises for loading of cement should be properly cleaned, should be covered so as to prevent any dust emissions during loading and transportation and take all other possible measures in that regard and as recommended by the Committee.*
  7. *The respondent no. 8 shall pay environmental compensation for the reasons afore-recorded for the period it has been operating in violation of the prescribed norms without properly managing the noise pollution levels and polluting the environment, particularly, in relation to the residential blocks around the factory. This pollution was for considerable period but more particularly, for the year 2012 13 for which sufficient data and document have been placed on record. Subsequently we hold and direct the respondent no. 8 to be liable to pay environmental compensation to the extent of Rs. 50 lakhs (refer to Sterlite Industries (India) Ltd. v. Union of India (UOI) and Ors., (2013 ) 4 SCC 575). This compensation shall be paid in the following manner;*
    - *Rs. 20 lakhs to the CPCB,*
    - *Rs.20 lakhs to the HPPCB and*
    - *Rs.10 lakhs to the Government Hospital at Bilaspur.*

*All this amount will be used by the respective Boards for taking the remedial measures for improving the environmental and ecological damage that has occurred in the past, on and around the premise of the industry and would ensure that there is no pollution in future.*

***The compensation amount shall also be used for upgradation, improving the environment, sanitation, health situation of the affected people. The compensation amount which is to be deposited with the Government Hospital, Bilaspur shall be exclusively used for the health care of the persons living in the close vicinity of the plant of respondent no. 8. If any specific investigations are required to be conducted to establish the linkage between the manufacturing activity and the health hazards existing in the area in question, such amount shall be spent from this allocated fund. The people shall be provided with free medication."***





## 2.0 Observations and Orders of Hon'ble National Green Tribunal:

Hon'ble National Green Tribunal in its Order dated 02/12/2024 (**Annexure-1**) has observed and directed, as follows:

**Para 04:** *Complaint made in the letter petition shows prima-facie that proponent it is not able to manage and control dust emission causing air pollution in the area concerned, hence in our view, prima-facie, a substantial question relating to environment has arisen out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to obtain a factual report by constituting a Joint Committee comprising Himachal Pradesh Pollution Control Board; Central Pollution Control Board; and District Magistrate, Bilaspur.*

**Para 05:** *Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.*

**Para 06.** *The above Committee shall visit the site, collect relevant information and find out whether all the pre-requisite steps for containing environment free from pollution have been taken and observed effectively by the proponent in question or there is violation of environmental laws. Factual report shall be submitted within one month.*

## 3.0 Compliance of the Directions of Hon'ble NGT:

The directions were issued by the Hon'ble National Green Tribunal vide order dated 02/12/2024 for taking the following actions:

- i. Constitution of a Joint Committee comprising of Himachal Pradesh Pollution Control Board; Central Pollution Control Board; and District Magistrate, Bilaspur.
- ii. Site Visit
- iii. Collect Relevant Information
- iv. Find out whether all the pre-requisite steps for containing environment free from pollution have been taken and observed effectively, by the proponent in question or
- v. There is violation of environmental laws.
- vi. Factual Report shall be submitted within one month.

The point-wise compliance of the above directions of Hon'ble NGT is submitted, as follows:

### 3.1. Constitution of the Joint Committee:

In compliance to the directions of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

- i. Shri Abhishek Kumar Garg, IAS, SDM Bilaspur (Member nominated by DC, Bilaspur)
- ii. Er. Pawan Sharma, HPPCB, Regional Officer, Bilaspur (Member nominated by Member Secretary, HPPCB)
- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member nominated by Member Secretary, CPCB, Delhi)

### 3.1.1 Meeting of the Joint Committee and interaction with the complainant:

A meeting of the Joint Committee was held on 18/01/2025, in the office of Deputy Commissioner, Bilaspur. The complainant was also asked to join the meeting. The complainant Shri Kashmir Singh along with his two advocates namely Adv. Hemraj Sharma and Adv. Pawan Chandel attended the meeting (Attendance sheet attached as **Annexure-2**)

The following concerns were raised by Shri Kashmir Singh, accompanied by two advocates:

1. Dust pollution caused by the cement plant in the surrounding areas and forest.
2. Ambient air quality and stack monitoring by the State Pollution Control Board were carried out when the plant was not operating at full capacity.
3. The air quality monitoring at the location mentioned in the complaint was not conducted by the State Pollution Control Board.
4. The cement plant, being aware that the Joint Committee's will visit, has stopped all polluting activities to ensure everything in order.

However, HPPCB member denied the allegations mentioned above at S.No. 2 and 3.

During the meeting, the complainant provided a pen drive, claiming it contains videos documenting dust pollution when the plant is operating at full capacity.

### 3.1. Site Visit:

The order of Hon'ble NGT in the present matter of OA No. 1332 of 2024 dated 02/12/2024, was uploaded on the NGT's Website on 20/12/2024 and received from NGT through email dated 24/12/2024. An email dated 02/01/2025 (**Annexure-3**) was also received from HPPCB in this matter.

ACC Cement vide letter dated 30/12/2024 sent to HPPCB Regional Officer, Bilaspur, which was forwarded to Member Secretary, HPPCB by RO Bilaspur on 31/12/2024 (**Annexure-4**), intimated HPPCB regarding their prescheduled annual shut from 03/01/2025 to 08/02/2025.

ACC cement through the above-mentioned letter also *requested HPPCB to consider scheduling the site inspection after their maintenance shut down along with an additional 15-20 days post shut down for the resumption of normal operations of the Kiln/preheater and other major equipments installed at site.*

However, the Joint Committee decided to go ahead with the site visit on 18/01/2025, after the meeting, to record current observations. The complainant Shri Kashmir Singh was associated during the site visit outside the plant and the representatives of the ACC cement were also present during inspection of various sections of the plant and the mining area.

**3.2.1. Status of Plant Operation at the time of visit of the Joint Committee:**

- i. The plant was undergoing its annual maintenance shutdown at the time of the Joint Committee's visit except one kiln, which was operating at 40% capacity.
- ii. Mining and stone crushing activities were not taking place during the visit. The Joint Committee did not observe any movement of trucks or other machinery in the mining site.
- iii. The Joint Committee observed one truck each at the raw material exit area and the cement exit area.
- iv. No truck movement was observed on the road in front of the complainant's house during the visit. The complainant also informed the joint committee that there has been no dust pollution in the area for the past three days due to the plant shutdown. He requested that the plant should be visited when it is operating at full capacity.

**3.2. Collection of relevant information:**

The Joint Committee sought the following information documents from the Project Proponent and HPPCB.

- i. Status of deposit of Rs. 50 Lacs Environmental Compensation imposed by Hon'ble NGT to the project Proponent vide order dated 10/12/2025, in O.A. 157/2014 Sarv Shikshit Evam Berojgar Janhit Sangharsh Samiti Barmana Versus State of Himachal Pradesh and Anr., and status of its utilization.
- ii. Copy of the Report regarding Assessment of health risk due to cement industry and their mitigation strategies conducted with reference to ACC Cement by Department of Community Medicine & School of Public Health, Post Graduate Institute of medical Education & Research, Chandigarh.
- iii. Copy of the EIA Report prepared by the Project Proponent.
- iv. Copies of the Environmental Clearance (EC) and CTO granted to the Unit.
- v. Approved mining plans.
- vi. Copies of the half yearly reports of the compliance of the conditions of Environmental Clearance.
- vii. Copy of verification of the compliance of the conditions of Environmental Clearance granted to the project proponent.
- viii. Site plan indicating location of ambient air quality monitoring stations, green belt, stacks etc.
- ix. Flow chart of complete process.





- x. Details and the locations of the Air Pollution Control Devices installed by the Project Proponent.
- xi. Action taken by HPPCB for the past environmental violations, if any along with relevant details.
- xii. Action taken by HPPCB with regard to earlier complaints by the applicant in the present matter, Shri Kashmir Singh.
- xiii. Past data of ambient air quality and stack monitoring, including monitoring conducted by HPPCB.

ACC cement provided the complete information on 21/01/2025, whereas complete information relevant to HPPCB was received on 22/01/2025.

The Joint Committee has reviewed the documents specifically related to the complaint filed by Shri Kashmir Singh in this matter. However, the remaining information and details, amounting to approximately 800 pages and provided to the Joint Committee up to January 22, 2025, are yet to be examined by its members.

**3.3. Preliminary observations/findings of the Joint Committee with regard to pre-requisite steps taken by the Project Proponent for containing environment free from pollution:**

- i. Cement manufacturing process at ACC cement involves grinding and blending of raw material containing calcium oxide (such as limestone) with a siliceous material (such as clay, shale, sand) along with certain additive or corrective materials (such as alumina, iron ore) and then burning the mixture at high temperatures in a kiln. The resulting 'clinker' is cooled and then ground with gypsum to produce the finished product, Ordinary Portland Cement (OPC) or with pozzolanic material like fly ash to produce blended cement. The major raw materials used in the manufacture of cement are limestone, gypsum, fly ash, and coal is used as fuel in the kilns. The limestone for the existing plant is obtained from the captive limestone mine located at about 4.0 km (by road) distance from the Cement Plant. The crushed limestone from mines is transported through over land enclosed belt conveyor to the Cement plant. The raw material is processed in cement kiln to make the clinker. The kiln is fitted with suspension pre-heater system to reuse the flue gases heat. The unit is operating on dry process and is also using waste heat from the cement kilns to dry the raw material. The remaining waste heat, if any, is used to generate power by deploying a waste heat recovery system.



- Gypsum and fly ash are grounded in cement mill in required proportions, in order to produce cement. The cement thus produced is stored in silo and is sent to the packing plant, where the cement is packed through packing machines and dispatched.
- ii. The ACC cement is operating with valid Consent to Operate (CTO) granted by HPPCB under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1974 vide No. CTO/BOTH/RENEW/RO/2021/1781277 dated 05/02/2021 for Limestone mine, valid upto 31/03/2025 (**Annexure-5**); vide No. CTO/BOTH/RENEW/RO/2021/75619 dated 16/07/2021 for Unit I, valid upto 31/03/2025 (**Annexure-6**) and vide No. CTO/BOTH/RENEW/RO/2021/515900/ dated 24/02/2021 for Unit 2, valid upto 31/03/2025 (**Annexure-7**).
  - iii. The crushed limestone is transported from the mine to the cement plant via an overland enclosed belt conveyor.
  - iv. A water sprinkler system has been installed along the approach road from the mine to the crusher, as well as within the plant, for dust suppression.
  - v. An atomized mist fog water spray system has been installed at the unloading hoppers in the crusher and at various transfer points associated with the crusher to control dust generated during material unloading and transfer. Bag filters and acoustic panels have been installed on the crushers to manage dust and reduce noise levels.
  - vi. The unit has installed a total of 111 air pollution control devices, including 109 bag filters and 2 electrostatic precipitators (ESPs), to capture and contain dust generated during plant operations (**Annexure-8**).
  - vii. ACC Limited has implemented a tyre washing system at the Raw Material Gate to clean the truck tyres exiting the plant premises.
  - viii. As per monitoring report of MoEF&CC dated 03/11/2023 regarding compliance status of conditions of Environmental Clearance, the Unit was complying with the conditions of Environmental Clearance granted by MoEF&CC vide No. EC No- J-11011/308/2005-IA II (I) dated 27/12/2005 (**Annexure-9**), which included provision of ambient air quality monitoring at mining site and plant.
  - ix. The Unit has provided OCEMS connectivity to SPCB and CPCB servers for transferring real time stack emission monitoring data.



- x. The unit has concreted the exit road in front of the complainant's house, along with the construction of a footpath and drains, and has made provisions for water sprinkling on the road, in compliance with the directions of the State Pollution Control Board (**Annexure-10**).
- xi. The Unit is using truck-mounted vacuum cleaners for sweeping the plant premises.
- xii. GI sheets have been installed in a small portion towards the complainant's house as a temporary wind-breaking measure to control dust. However, the height of the wind-breaking barrier is insufficient.

**3.4. Preliminary observations/findings of the Joint Committee with regard to violation of Environmental Laws/Gaps in compliance, by the Project Proponent:**

According to information provided by HPPCB, a total of 7 complaints have been received against ACC Cement over the past 3 years. Of these, 3 complaints were filed by Shri Kashmir Singh, the complainant in the current matter, while the remaining 4 complaints were made by the general public, with 2 complaints each regarding noise pollution and air pollution. Additionally, a legal notice was served through Shri Sant Ram, father of Shri Kashmir Singh, the complainant in this case.

HPPCB imposed an environmental compensation of Rs. 1.29 Crores through a letter dated 20/04/2022 (**Annexure-11**) for the following violations: i) violation of the annual average ambient air quality standards for the period from January 2021 to December 2021, amounting to Rs. 1.095 Crores, and ii) violation for discharging untreated wastewater from the damaged pipe network of the vertical root zone technology system between 13/02/2022 and 18/04/2022, amounting to Rs. 19.50 lacs. ACC Cement has paid the full environmental compensation of Rs. 1.29 Crores.

**The following violations/gaps in environmental compliance were identified by the Joint Committee**

- i. As per conditions of the Consent to Operate granted to the Unit by HPPCB, it is mandatory to comply with the following conditions:
  - The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.

- The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (available at the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
- The unit shall ensure that there will not be significant visible dust emissions beyond the property line.

However, it was observed by the Joint Committee that :

- It was noted from the unit's communication with the HPPCB in response to the directions issued in the letter dated 20/09/2024 regarding the public complaint, that the unit has not yet made arrangements to address accidental discharge of dust emissions, such as those occurring during grid failures (**Annexure-12**).
  - The unit has not implemented a three-layer tree plantation along the boundary of the premises, as per the plantation guidelines, to mitigate air and noise pollution.
  - Dust emissions were observed in Clinker, Ash and Cement Silos area. GI sheets and a green net have been installed in a small area near the complainant's house as a temporary wind-breaking measure to control dust. However, the height of this barrier is insufficient and needs to be raised to make it effective.
- ii. The unit has installed a truck tyre washing system at the raw material exit. However, there is no system in place to remove oil and grease before recycling the wastewater back into the system for tyre washing.
- iii. The unit is in the process of installing a truck tyre washing system at the cement exit point to prevent dust from being carried by cement trucks outside the premises. It was informed that the implementation of the tyre washing system for the cement exit area will be completed during the ongoing annual maintenance shut.

The representative of the unit informed that ACC Cement will address and resolve all the points mentioned above during the ongoing annual maintenance shutdown.

Photographs taken by the Joint Committee during site visit are attached as **Annexure- 13**.

#### **4.0 Submission and Prayer by the Joint Committee:**

It is humbly submitted the joint committee was directed by Hon'ble NGT vide order dated 02/12/2024, to undertake the following activities:



- i. Site Visit
- ii. Collect Relevant Information
- iii. Find out whether all the pre-requisite steps for containing environment free from pollution have been taken and observed effectively, by the proponent in question or
- iv. There is violation of environmental laws.
- v. Factual Report shall be submitted within one month.


The joint committee has completed the activities listed above at S. No. i to iv.

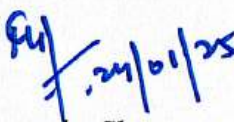
The Joint Committee has also identified the gaps in the environmental compliance by the project proponent, which may lead to dust pollution in the surrounding area including the complainant's house. However, it is submitted that:


- i) The ACC plant is currently undergoing its annual maintenance shutdown, which is expected to be completed by the end of February 2025, including the resumption of normal operations. During the site visit, the plant was operating at about a quarter of its capacity, while mining and crushing activities were not taking place.
- ii) There was negligible movement of trucks.
- iii) The relevant information has been made available to the Joint Committee up to Jan 22, 2025. The pen drive provided by the complainant is also yet to be examined by the Joint Committee.
- iv) In order to submit a comprehensive factual report as directed by Hon'ble NGT, it is important to verify the facts regarding dust pollution caused by ACC Cement, as mentioned in the letter petition, when the plant resumes regular operations at full capacity and for which, it requires revisit by the committee.

In view of the above facts, it is humbly prayed that the above finding of the Joint Committee may kindly be considered and taken on record and further 08 weeks' time may kindly be granted to the Joint Committee for filing the final factual report.

The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.

  
Er. Pawan Sharma,  
Regional Officer, HPPCB,  
Bilaspur

  
Dr. Narender Sharma  
Scientist 'F'  
CPCB RD, Chandigarh

  
Shri Abhishek Kumar Garg, IAS,  
SDM, Bilaspur

**Date:** January 24, 2025

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1332/2024

Kashmir Singh

Applicant(s)

Versus

State of Himachal Pradesh

Respondent(s)

Date of hearing: 02.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

**ORDER**

1. A letter petition dated 23.09.2024 received from Kashmir Thakur, son of Sant Ram Thakur, Village Khetad, Post Office Barmana, Tehsil Sadar, District Bilaspur, State of Himachal Pradesh has been registered in exercise of *suo-moto* jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401***, to examine the complaint made by complainant about air pollution being caused in operation of M/s ACC Ltd. Cement Factory at Post Office Barmana, District Bilaspur.

2. Complainant has said that M/s ACC Ltd. is manufacturing cement for the last several years but flying dust emitting during the process of cement production which is accumulating on pathways, concrete roads

and residential accommodation of nearby people since dust separation system is not properly functioning or not properly erected by proponent and it is not properly managing and controlling fugitive emission from cement plant in an effective manner.

3. From record, we find that earlier also, a complaint was made against M/s. ACC Ltd., Gagal Cement Works, P.O. Barmana, District Bilaspur in O.A. 157/2014 Sarv Shikshit Evam Berojgar Janhit Sangharsh Samiti Barmana Versus State of Himachal Pradesh and Anr., and this matter was decided finally vide judgment dated 10.12.2015 whereby for pollution, environmental compensation of Rs.50 lacs was imposed upon proponent and Tribunal also issued various other directions. Relevant paragraphs of 14 judgment is reproduced as under:

*“14. The Tribunal has to pass some directions to ensure that even the intervening episodes of pollution do not result in future and there is no possibility of environmental and health hazards resulting from the activity of the manufacturing of cement by respondent no. 8. In view of above discussion, we pass the following directions:*

1. *The respondent no. 8 shall within a period of four weeks comply with all the directions that have been issued by the Pollution Control Board and all other concerned authorities in regard to environment. It will take all antipollution devices and ensure that its emissions, noise levels and the discharge from the STP is strictly within the prescribed parameters and does not exceed therefrom under any circumstances.*
2. *After the period of one month the unit will be inspected by the Joint Inspection Team consisting of the following members:*
  - a. *Representative of the Central Pollution Control Board.*
  - b. *Senior representative of the Himachal Pradesh Pollution Control Board.*

- c. *Senior Officer from the Department of Industries, State of Himachal Pradesh.*
  - d. *Senior Doctor from the Directorate of Health from the State of Himachal Pradesh.*
3. *The inspecting team shall submit a complete and comprehensive report to the Tribunal inter-alia but primarily and particularly on creation of green belt, wind barriers, ambient air quality stack samples, discharge from the STP, noise levels and maintenance of antipollution devices fixed by the industry.*
4. *This Committee would also deal with the health aspects of the villagers living around the industry. It will clearly show if there is a direct nexus between the diseases, if any, suffered by such people as a result of cement manufacturing activity by respondent no. 8 at the site in question.*
5. *The report shall be submitted to the Tribunal within two weeks from the date of passing of this order.*
6. *The respondent no. 8 shall ensure that the transportation of cement from its premises to and trucks entering its premises for loading of cement should be properly cleaned, should be covered so as to prevent any dust emissions during loading and transportation and take all other possible measures in that regard and as recommended by the Committee.*
7. *The respondent no. 8 shall pay environmental compensation for the reasons afore-recorded for the period it has been operating in violation of the prescribed norms without properly managing the noise pollution levels and polluting the environment, particularly, in relation to the residential blocks around the factory. This pollution was for considerable period but more particularly, for the year 2012-13 for which sufficient data and document have been placed on record. Subsequently we hold and direct the respondent no. 8 to be liable to pay environmental compensation to the extent of Rs. 50 lakhs (refer to Sterlite Industries (India) Ltd. v. Union of India (UOI) and Ors., (2013 ) 4 SCC 575). This compensation shall be paid in the following manner;*
  - a. *Rs. 20 lakhs to the CPCB,*
  - b. *Rs.20 lakhs to the HPPCB and*
  - c. *Rs.10 lakhs to the Government Hospital at Bilaspur.*

*All this amount will be used by the respective Boards for taking the remedial measures for improving the environmental and ecological damage that has occurred in the past, on and around the premise of the industry and would ensure that there is no pollution in future. The compensation amount shall also be used for upgradation, improving the environment, sanitation, health situation of the affected people.*

*The compensation amount which is to be deposited with the Government Hospital, Bilaspur shall be exclusively used for the health care of the persons living in the close vicinity of the plant of respondent no. 8. If any specific investigations are required to be conducted to establish the linkage between the manufacturing activity and the health hazards existing in the area in question, such amount shall be spend from this allocated fund. The people shall be provided with free medication.”*

4. Complaint made in the letter petition shows *prima-facie* that proponent it is not able to manage and control dust emission causing air pollution in the area concerned, hence in our view, *prima-facie*, a substantial question relating to environment has arisen out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to obtain a factual report by constituting a Joint Committee comprising Himachal Pradesh Pollution Control Board; Central Pollution Control Board; and District Magistrate, Bilaspur.

5. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

6. The above Committee shall visit the site, collect relevant information and find out whether all the pre-requisite steps for containing environment free from pollution have been taken and observed effectively by the

proponent in question or there is violation of environmental laws. Factual report shall be submitted within one month.

7. List on 07.01.2025.







Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

December 02, 2024  
Original Application No.1332/2024  
M

Annexure-2  
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Attendance Sheet of Joint inspection Committee constituted by Hon'ble National Green Tribunal in O. A. No. 1332/2024 titled as Kashmir Singh V/s State of HP dated 18.01.2025 in the Chamber of Deputy Commissioner, Bileaspur, N.P.

Sr. No.	Name & Designation	Official Address	Mobile No.	Signature
1	Abhishek Kumar Gang, IAS	SDM Bileaspur, HP	7845872196	
2	Dr. Parveen Sharma	RO, NRSRUS, Bileaspur	9418964049	
3	Dr. Naveendu Sharma, RJ	CPQB, RO, Chand	9814509377	
4	केशविज बिस्वा S.J. अडव	215T JTA अडव	8091900099	
5	Hemraj Sharma	Vill. Khetid, P.O. Besmenp Distt. Bileaspu	9816018781	
6	हार्दिक शर्मा	Advocate	9257899000	
7				
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12				

Re: Order dated 02.12.2024 passed in O.A. No. 31/1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

LC

Legal Cell <legalcellhppcb@gmail.com>

Thu, 02 Jan 2025 11:41:06 AM +0530 •

To "mscb.cpcb" <mscb.cpcb@nic.in>, "thiru.cpcb" <thiru.cpcb@nic.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "rdchandigarh.cpcb" <rdchandigarh.cpcb@nic.in>

Sir,

The above cited matter is related to air pollution being caused in operation of M/s ACC Ltd. Cement Factory at Barmana, District Bilaspur, H.P. In this matter Hon'ble NGT has constituted a Joint Committee comprising of Himachal Pradesh Pollution Control Board; Central Pollution Control Board; and District Magistrate, Bilaspur.

Central Pollution Control Board is the Nodal Authority for co- ordination and compliance of this order. The matter is listed on 07.01.2025.

The order was passed on 02.12.2024 and the same was conveyed to parties on 24.12.2024. No communication has been received from CPCB so far for the joint inspection. Further, ACC Cement Plant has sent a letter informing that ACC Cement Plant is under shutdown for Annual maintenance. The letter of ACC is attached herewith.

Therefore, as a Nodal Authority you are requested to seek further time from Hon'ble NGT for submitting the report.

On Tue, Dec 24, 2024 at 5:17 PM Legal Cell <[legalcellhppcb@gmail.com](mailto:legalcellhppcb@gmail.com)> wrote:



--

Regards

**Legal Cell,  
HP State Pollution Control Board,  
Shimla.**

📎 1 Attachment(s) • [Download as Zip](#)



ACC letter shutdown.pdf

1.2 MB • 🔒



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil Sadar, District Bilaspur Himachal Pradesh  
E-mail: pcbrobilaspur@gmail.com



No. PCB/RO/BLP(4) M/s ACC Ltd. Gagal Cement/- 2111-12

Dated 31/12/2024

To

**The Member Secretary,**

HP State Pollution Control Board,  
"HIM Parivesh" Phase-III, Below BCS,  
New Shimla, 171009.

**Subject: Annual maintenance shutdown of ACC Gagal Plant.**

Sir,

Please find enclosed herewith letter received from M/s ACC, Ltd. Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur vide which they have intimated w.r.t pre-scheduled annual maintenance shut down w.e.f 03.01.2025 to 08.02.2025. Same is submitted for kind information and further necessary action please.

Yours faithfully,

**Encl:As above**



**Copy forwarded to:-**

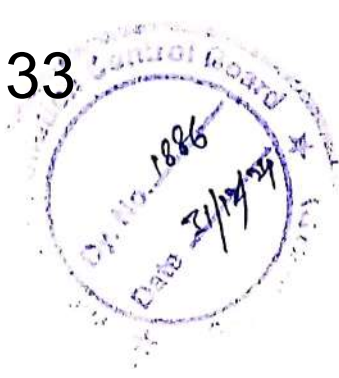
(1) **The Incharge Law Branch,** HPSPCB, Head Office Shimla for information please.

**Regional Officer**

HPSPCB, Regional Office Bilaspur  
Telefax- 01978-223550

**Regional Officer**

HPSPCB, Regional Office Bilaspur  
Telefax- 01978-223550



ACC/GCW/EECC/24/12/30

30th December 2024

To,  
The Regional Officer,  
H P State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur

**Subject: Request for extended time for site inspection of plant by NGT team**  
**Ref: Annual maintenance shutdown of ACC Galgal Plant.**

Dear Sir,

With reference to the captioned subject, we came to know that NGT vide order dated 2.12.2024 in the matter of OA – 1332/2024 (Kashmir Singh Vs St. of H.P. & Ors), which was uploaded in the NGT website on 20.12.2024, has directed a site inspection at our plant premises. This inspection to be conducted by a committee comprising of representatives from State Pollution Control Board, Central Pollution Control Board and the District Collector. The report of the committee to be submitted within one month from the date of the order.

Although, we have not yet received any notice either from NGT or from any other authorities about the site visit, we would like to intimate your good - self that our pre-scheduled annual maintenance shut down will be taking place from 03.01.2025 and expected to be completed by 08.02.2025. We are currently on the verge of completion of all preliminary pre-shutdown activities, including the deliveries for various replacement parts and equipment needed for the maintenance operations.

Therefore, we kindly request you to consider scheduling the site inspection after our maintenance shutdown period, along with an additional 15-20 days post-shutdown for the resumption of normal operations of the kiln/pre-heater and other major equipment installed at the plant.

*Intimate  
no of Cons branches  
respec accordingly.*

ACC Limited  
Gagal Cement Works  
VPO Barmana, Tehsil Sadar  
Distt. Bilaspur 174 013  
Himachal Pradesh, India

[www.acclimited.com](http://www.acclimited.com)

CIN: L26940MH1936PLC002515

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 020, Maharashtra, India

*31/12*  
*DA*

We would like to assure you that ACC Limited is committed towards environment protection. We further submit that as a responsible corporate citizen, we will continue to take all necessary efforts for improvement of the environmental conditions in and around the plant premises and addressing/implementing all recommendation and concerns if any, post change in management of the Company w.e.f. September 2022.

Thanking you,  
Yours faithfully,  
For ACC Limited,



**Chief Manufacturing Officer**  
North Region

CC:- 1.Hon' Member Secretary, HPSPCB, for perusal please.  
2.Hon' Deputy Commissioner, Bilaspur , for perusal please.



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 86

Date: 05/02/2021

Industry Registration ID: 10305

Application No : 1781277

To,

A c c ltd. (gagal limestone mines)  
Acc ltd. barmana --barmana

Bilaspur  
174013

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2021/1781277
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Sh Amitav Singh, (Director Plant)
Address of Industrial premises	A c c ltd. (gagal limestone mines), Acc ltd. barmana --barmana, ,Bilaspur-174013
Category of Industry	Red
Type of Industry	1999-Miscellaneous (Red)
Scale of the Industry	Large
Office District	Bilaspur
Capacity	RCTO the mining of limestone 4.5 MT per annum from total lease area 231.25 Ha
Raw Materials (Name with quantity per day)	

Raw Materials	Quantity	Unit
Detonators	24000	Number/Year
Cast Booster (Primex)	3.5	M.T./Year
Solar Primex	45	M.T./Year
Ammonium Nitrate	410	M.T./Year

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Limestone(Crushed in Stone Crushers)	M.T./Year	4.5	None	4.5 MTPA/15000TPD limestone( including shale & quartzite) is extracted at hill mines

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP	5	4
Septic Tank	30	2

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4.5	Soak Pit/Septic Tank	Other
Industrial Process	0	Other	Other

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	Nil	Nil	Nil	not applicable	nil

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Crusher	Others	Fri Jan 12 00:03:00 IST 1996	99.9	Less than 30mg/Nm3
Crusher	Others	Thu Jan 31 00:12:00 IST 2019	99.9	Less then 30mg/nm3
Crusher Building	Others	Sun Jan 01 00:01:00 IST 2012	More than 90%	Less than 75dBA
Crusher Hoppers	Others	Sun Jan 01 00:06:00 IST 2006	More than 95%	Less than 100 ug/m3
Mines Haullage Road	Others	Sun Jan 01 00:05:00 IST 2006	More than 95%	Less than 100 ug/m3
Water sprinkling through tankers	Others	Sun Jan 01 00:01:00 IST 1995	100	within limits

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Crusher	0.3	PM	32
Crusher 2	0.31	PM	30

**NIPUN  
JINDAL**

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**Dr. Nipun Jindal, IAS**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

1.The Regional Office,HPSPCB,Bilaspur for kind information and further necessary action please.

**NIPUN  
JINDAL**

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**Dr. Nipun Jindal, IAS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

**TERMS AND CONDITIONS****A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### C. SPECIAL CONDITIONS

- 1.This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
- 2.This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
- 3.The consent is subject to Environmental Clearance has been granted by GOI, MOEF vide letter no. J.11015/130/2003-IA.II (M), dated 21.04.2005.
- 4.Unit has installed two no. stone crushers 1000 TPH and 400 TPH capacity for crushing of raw material i.e limestone, the crushers are equipped with Bag filters, water sprinkling system, acoustic panels for control of noise and plantation in the periphery of the crusher which shall comply to norms as prescribed under Environment protection rules, 1986.
- 5.Unit has provided septic tank followed by soak pit for the domestic sewage.
- 6.MSW is segregated into Biodegradable and Non-Biodegradable, Unit has provided earthen pits for biodegradable waste whereas non-biodegradable is being used as fuel in AFR facility.
- 7.Regional Officer shall conduct the sampling of the unit as per frequency prescribed by the State Board.
8. The unit shall be sole responsible to obtain and renew any other mandatory permission required for the operation of mining activities.

**NIPUN  
JINDAL**

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**Dr. Nipun Jindal, IAS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No :

Date: 16/07/2021

Industry Registration ID: 10188

Application No : 75619

To,  
**Acc limited unit 1**  
**Gagal cement works,po barmana,bilaspur**  
**Barmana**  
**Bilaspur**  
**174013**

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2021/75619
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Sh Amitav Singh, (Director Plant)
Address of Industrial premises	Acc limited unit 1, Gagal cement works,po barmana,bilaspur, Barmana,Bilaspur-174013
Category of Industry	Red
Type of Industry	1026-Cement
Scale of the Industry	Large
Office District	Bilaspur
Capacity	RCTO for the manufacturing of Cement @ 2.0 Million TPA
Raw Materials (Name with quantity per day)	

Raw Materials	Quantity	Unit
Limestone including Own Shale & Quartzite	192180	M.T./Month
Purchase Shale	4170	M.T./Month
Mill Scale/ Iron Ore	3210	M.T./Month
Red Ochre/Bauxite/Laterite	7710	M.T./Month
Gypsum Imported/Indian	14070	M.T./Month
Fly Ash Dry/Wet	68250	M.T./Month
100%Petcoke/100%Indian Coal/100%Imported Coal	12960/21450/17490	M.T./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Cement	Million tone per annum	2.0	Clinker	Construction

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity(KLD)	Quantity(KLD)
STP	450	252
STP	100 (Root Zone Tech.)	70

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	4	4.15 MW each	DG set	HSD	1.0
Others	1	Preheater	Separate Line calciner	Pet Coke/ Indian Coal/HSD/A.F. R	Variable, depends upon the type of fuel
Others	1 no. Kiln	64 mtr	Rotary Kiln	Pet Coke/ Indian Coal/HSD/A.F. R	Variable, depends upon the type of fuel

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Kiln	Others	Sun Jan 19 00:11:00 IST 2003	99.9	Particulate matter less then 30mg/Nm3
Clinker Cooler	Others	Thu Jan 12 00:03:00 IST 1984	99.9	PM less then 30 mg/Nm3
Coal Mill	Others	Tue Jan 12 00:03:00 IST 1999	99.9	PM less then 30mg/Nm3
Cement Mill 1	Others	Sun Jan 01 00:09:00 IST 2006	99.9	PM less then 30mg/Nm3
Cement Mill 2	Others	Sun Jan 01 00:09:00 IST 2006	99.9	PM less then 30mg/Nm3
Cement Mill 5	Others	Sun Jan 01 00:09:00 IST 2006	99.9	PM less then 30mg/Nm3

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack_3_Cooler_Unit1_35mtr-PM	1.92	6.18 Annual average Y2019	35
Stack_6_Cement Mill2_Unit1_31.5mtr-PM	0.3	8.46 Annual Average Y2019	31.5
Stack_7_Cement Mill5_Unit1_48mtr-PM	0.33	9.51 Annual Average Y2019	48
Stack_4_Coal Mill_Unit1_64mtr-PM	0.26	5.87 Annual Average Y2019	64
Stack_5_Cement Mill1_Unit1_31.5mtr-PM	0.24	6.97 Annual Average Y2019	31.5

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**Apoorv devgan (IAS)**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1.The Regional Office,Bilaspur,HPSPCB,for kind information and further necessary action please.

**APOORV** Digitally signed  
by APOORV  
**DEVGAN** DEVGAN  
Date: 2021.08.26  
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**Apoorv devgan (IAS)**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

**TERMS AND CONDITIONS****A. SPECIFIC CONDITIONS**

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

#### C. SPECIAL CONDITIONS

1.This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.

2.This consent is subject to ratification of State Board or any litigation pending at any Court of Law.

**APOORV**  
**DEVGAN**  
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**Apoorv devgan (IAS)**  
**Member Secretary**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 50-C

Date: 24/02/2021

Industry Registration ID: 10240

Application No : 515900

To,

Acc ltd , gagal cement works, unit ii  
Gagal cement works, p o barmana 174013, dist. bilaspur , himachal pradesh. phone no: 01978-244031/69,fax:  
01978-244067  
Barmana  
Bilaspur  
174013

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2021/515900
Consent valid from:	01/04/2020
Consent valid upto:	31/03/2025
Certificate Type :	RENEW
Previous CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Amitav Singh, (Director Plant)
Address of Industrial premises	Acc ltd , gagal cement works, unit ii, Gagal cement works, p o barmana 174013, dist. bilaspur , himachal pradesh. phone no: 01978-244031/69,fax: 01978-244067, Barmana,Bilaspur-174013
Category of Industry	Red
Type of Industry	1026-Cement
Scale of the Industry	
Office District	Bilaspur
Capacity	RCTO for the manufacturing of Cement @ 2.64 MT/yr.
Raw Materials (Name with quantity per day)	

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Raw Materials	Quantity	Unit
Imported Gypsum/Indian	16560	M.T./Month
Limestone /Own shale	234870	M.T./Month
Purchase Shale/ Quartzite	5100	M.T./Month
Mill Scale/Iron Ore	3900	M.T./Month
red Ochre/Bauxite	9420	M.T./Month
Fly Ash	80280	M.T./Month
Petcoke100%/Indian Coal100%/ Imported Coal100%	15840/26220/21390	M.T./Month

**Products (Name with quantity per day)**

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Cement	Million tone per annum	2.64	Clinker	Construction

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity(KLD)	Quantity(KLD)
STP	450	360

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	10	STP	Recycle
Industrial Process	nil	Other	Other

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater/ Evaporator/In cinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/In cinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	0	Not Applicable	not applicable	not applicable	not applicable

**Type of Air Pollution Control Devices installed**

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Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Coal Mill 3 Bag House	Others	Thu Jan 01 00:12:00 IST 2015	99.9	Particulate matter less then 30mg/Nm3
Cement Mill 3 Bag House	Others	Mon Jan 24 00:08:00 IST 2005	99.9	Particulate matter less then 30mg/Nm3
VRM/Kiln Bag House	Others	Sat Jan 01 00:01:00 IST 2000	99.9	Particulate matter less then 30mg/Nm3
Clinker Cooler ESP	Others	Sat Jan 01 00:09:00 IST 1994	99.9	Particulate matter less then 30mg/Nm3
Coal Mill Bag House	Others	Thu Jan 01 00:01:00 IST 2004	99.9	Particulate matter less then 30mg/Nm3
Cement Mill 4 Bag House	Others	Sat Jan 01 00:10:00 IST 2005	99.9	Particulate matter less then 30mg/Nm3
Coal Mill 2 Bag House	Others	Thu Jan 01 00:02:00 IST 2004	99.9	Particulate matter less then 30mg/Nm3

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Stack_8_Cooler_Unit2_70mtr-PM	3.55	10.45 Annual Average Y2019	70
Stack_9_Coal Mill1_Unit2_71.5mtr-PM	0.28	6.88 Annual Average Y2019	71.5
Stack_10_Coal Mill2_Unit2_71.5mtr-PM	0.32	7.88 Annual Average Y2019	71.5
Stack_11_Coal Mill3_Unit2_80mtr-PM	1.14	6.29 Annual Average Y2019	80
Stack_12_Cement Mill3&4_Unit2_38.8mtr-PM	0.35	7.76 Annual Average Y2019	38.8

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**Dr.Nipun Jindal  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

**Endst. No.:**

**Copy To:-**

1.The Regional Officer,HPSPCB,Bilaspur for kind information and further necessary action please.

**NIPUN  
JINDAL**

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**Dr.Nipun Jindal  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

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2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
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  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
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8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

**9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

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1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
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10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### C. SPECIAL CONDITIONS

1. This consent is subject to Environment Clearance granted to the project by MoEF & CC, Government of India vide letter dated 27-12-2005.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. OCEMS provided by the unit shall be maintained properly as per the guidelines of CPCB and uninterrupted data shall be reflected in the servers of State Board and CPCB.
5. Adequate PCDs in form of Cooler Electrostatic precipitator, Pulse Jet Bag House attached with the stack shall be provided by the unit which shall comply to norms as prescribed under Environment protection rules, 1986.
6. Regional officer to conduct the sampling of the unit as per frequency prescribed by the State Board.

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**Dr.Nipun Jindal  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

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## Air Pollution Control Measures in ACC Ltd. Gagal Cement Works Barmana Unit-I

<b>Gagal Cement Works, ACC Limited</b>				
<b>Bag Filters Mines</b>				
<b>Sr.No.</b>	<b>Details of Pollution Control Equipments (Bag Filter, Bag Houses &amp; ESP)</b>	<b>Capacity (m3/hr)</b>	<b>No. of bags &amp; Cages</b>	<b>Section wise total no.</b>
<b>Crusher</b>				
1	Quarry Hammer Crusher	35000	270	2
2	Quarry L&T Crsuher	60000	420	
<b>Bag Filters Unit-I</b>				
<b>Raw Mills - Line - I</b>				
1	Venting of Raw Mill - 1	44822	528	5
2	Venting of Raw Mill - 2	44822	528	
3	T Crusher Raw Mill - 1	33425	256	
4	T Crusher Raw Mill - 2	33425	256	
5	Blending silo	38200	345	
<b>Kiln - Line - I</b>				
1	RABH	700000	2352	13
2	Pre Heater Top	9000	90	
3	Kiln feed SFM	17000	170	
4	Coal Metering System (K-1)	7500	65	
5	Pet Coke Trf Aux Bag filter	7500	60	
6	Coal Mill - 1 BF K - 1	72000	390	
7	Coal Mill New BH Thermax	25000	198	

8	Coal Mill - 1 Fine Coal Hopper	16000	126	
9	Clinker Cooler ESP	589000	3 Fields	
10	New Kiln Pet Coke feed Bag Filter Thermax	24000	190	
11	Cooler Discharge DPC Trf. Pt. (Kiln platform)	10000	80	
12	DPC 1A to DPC 1B DC	8000	60	
13	Clinker Silo Top DC	36000	225	
<b>FAD</b>				
1	FAD Main Bag House	165883		3
2	FAD Bin Venting	9700		
3	TransferTower FA	8625		
<b>Roller Press</b>				
1	Roller Press Main venting	19000	150	2
2	Roller Press sizer venting (New b/filter)	20000	135	
<b>Cement Mills - 1,2&amp;5</b>				
1	Clinker Silo extraction DC	30000	165	17
2	Cement Mill DBC Discharge	24000	126	
3	Cement Mill - 1&2 Weigh feeder	36000	182	
4	Air Sep Cement Mill - 1	45760	308	
5	Air Sep Cement Mill - 2	45760	308	
6	Air Sep Cement Mill -5	39000	270	
7	Cement Mill - 1 Aux	10000	80	
8	Cement Mill - 2 Aux	10000	80	
9	Cement Mill - 5 Aux	25000	221	

10	Cement Mill - 1 Bag house	45000	300	
11	Cement Mill - 2 Bag house	60000	570	
12	Cement Mill - 5 Bag house	40000	315	
13	Cement Silo 1	7600	80	
14	Cement Silo 2	10000	90	
15	Cement Mil#5 EL Venting	2200	28	
16	Cement silo 4	22050	182	
17	Fly ash bin areation	30000	240	

### Pregrinder Cement Mill - 5

1	Pregrinder Venting	26000	195	3
2	Pregrinder Aux Clkr bin	26000	195	
3	Pregrinder V Separator	40000	240	

### Packing House Line - I

1	Pkr. No. - 1 Main Bag filter	18000	128	8
2	Pkr. No. - 2 Main Bag filter	18000	128	
3	Pkr No. - 1&2 aux. Bag filter	12000	120	
4	Pkr. No. - 3 Main Bag filter	18000	128	
5	Pkr. No. - 7 Main Bag filter	33000	240	
6	Pkr. No. - 7 Aux. Bag filter	10000	90	
7	TLM Venting Bag filter Pkr 1&2	12000	120	
8	Transfer Point TLM 3&7	20,000	165	

### Clinker Loading station

1	Clinker Loading Station/DPC Discharge	21000	180	2
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2	Clinker Transfer Point Cmill/DPC feed	15000	120	
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**Air Pollution Control Measures in ACC Ltd. Gagal Cement Works Barmana Unit-II**

<b>Gagal Cement Works, ACC Limited</b>				
<b>Bag Filters Unit-II</b>				
<b>Sr.No.</b>	<b>Details of Pollution Control Equipments (Bag Filter, Bag Houses &amp; ESP)</b>	<b>Capacity (m3/hr)</b>	<b>No. of bags &amp; Cages</b>	<b>Section wise total no.</b>
<b>Crusher/Raw Mill</b>				
1	Limestone Crusher	61000	360	4
2	New Sec. Crusher Bag filter	86280	540	
3	New Sec. Crusher Auxiliary Bag filter	5400	36	
4	New Sec. Crusher Auxiliary Bag filter	7740	49	
5	Raw material Hopper	8,100	80	4
6	C/F silo	30000	240	
7	Aeropole New	16000	120	
8	VRM-Ball Mill	51000	345	
<b>Kiln-II</b>				
1	VRM/Kiln Bag House	600000	4140	25
2	VRM/Kiln New Bag House	310,000	1320	
3	Pre Heater Top	10000	70	
4	Surge Bin New	20000	150	

5	P C Coal	2000	20
6	Kiln Coal	2000	20
7	FAD bag House	200000	1728
8	Coal Mill - 1 Bag House	75000	600
9	Coal Mill - 2 Bag House	75000	600
10	Clinker Cooler ESP	720000	4 Fields
11	Main Bag House of Petcoke Mill	181000	1376
12	Auxiliary Bag filter for Raw Coal Feeding Belts - 1 ventings	6000	48
13	Auxiliary Bag filter for Raw Coal Feeding Belts - 2 ventings	10500	83
14	New Kiln feed Bag Filter (Petcoke Mill)	24000	190
15	Auxiliary bag filter for venting of Raw Coal Feeding Pump	4500	36
16	Auxiliary Bag filter for venting of Fine coal Bin -1	1000	9
17	Auxiliary Bag filter for venting of Fine coal Bin - 2	1000	9
18	Auxiliary Bag filter for venting of Fine coal Transferring Pump - 1	6000	48
19	Auxiliary Bag filter for venting of Fine coal Transferring Pump - 2	6000	48
20	Auxiliary Bag filter for venting of Fine coal Transferring Belt -1 & WF	8500	68
21	Auxiliary Bag filter for venting of Fine coal Transferring Belt -2 & 3	11750	93
22	DBC Bag Filter	18500	168
23	Clinker Stock Pile	56000	300
24	NTT	15000	80
25	New Clinker Silo Top	60000	410

<b>Cement Mills - 3&amp;4</b>				
1	Clinker Belt - 3&4	20000	126	16
2	Tunnel Belt	20,000	165	
3	New Clinker Silo Extraction Tunnel Belt - 3	34500	270	
4	Cement Mill - 3 Bag House	80000	630	
5	Cement Mill - 4 Bag House	80000	630	
6	Cement Mill - 3 Air Sep	60000	405	
7	Cement Mill - 4 Air Sep	60000	405	
8	Venting of CM 3&4 Clinker hopper	12000	108	
9	Fly ash silo venting	12000	150	
10	Cement Silo - 5	27000	270	
11	Cement Silo - 7	10000	100	
<b>Pregrinder Cement Mill - 3</b>				
1	Pregrinder Venting	26000	240	
2	Pregrinder Auxilliary	40000	345	
3	Fly ash Bin	20000	210	
<b>Pregrinder Cement Mill - 4</b>				
1	Pregrinder Venting	26000	165	
2	Pregrinder Auxilliary	40000	240	
<b>Packing House Line - II</b>				
1	Pkr. No. - 4 Main Bag filter	25000	130	
2	Pkr. No. - 5 Main Bag filter	25000	130	7
3	Pkr No. - 6 main Bag filter	38000	285	

4	Pkr No. - 6 aux Bag filter	5000	48
5	Pkr. No. - 4&5 Aux.Bag filter	30,000	240
6	TLM Venting Bag filter 4, 5 & 6 pkr	26000	190
7	TLM new	22000	180



भारत सरकार/GOVERNMENT OF INDIA  
 उप-कार्यालय, शिमला (क्षेत्रीय कार्यालय, चंडीगढ़)  
 Sub-Office, Shimla (Regional Office, Chandigarh)  
 पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
 Ministry of Environment, Forest and Climate Change  
 सी.जी.ओ. कॉम्प्लैक्स, शिवालिक खण्ड, लॉगवुड  
 CGO Complex, Shivalik Khand, Longwood  
 शिमला, हिमाचल प्रदेश-171001  
 Shimla, Himachal Pradesh – 171001



ईमेल/Email : iro.shimla-mefcc@gov.in  
 दूरभाष/Tel.0177-2658285,  
 फैक्स/Fax: 0177-2657517



दिनांक- .11.2023

सेवा में,

The Additional Director (s)/ Scientist F  
 Monitoring Cell  
 Ministry of Environment Forest and Climate Change  
 Indira Paryavaran Bhawan, Jorbagh Road  
 New Delhi-110003

विषय: Monitoring of Compliance Status of EC Stipulations-reg.

सन्दर्भ: EC No- J-11011/308/2005-IA II (I) dated 27/12/2005

महोदया,

With reference to the above mentioned subject, I am directed to enclose herewith copy of Monitoring report providing status of compliance of Environment Clearance stipulations mentioned in referred letter J-11011/308/2005-IA II (I) dated 27/12/2005.

This is for your kind information and necessary action, please.

Yours faithfully

**Signed by Anup Kumar Das**

**Date: 03-11-2023 17:21:30**

**Reason: Approved**

Encl: As mentioned above

(Dr. Anup Kumar Das)  
 Scientist 'B'

**Copy to:**

- 1) CEO, Cement Business, M/s ACC Ltd. Galgal Cement Works, P.O. Barmana, Bilaspur, Himachal Pradesh

**MONITORING REPORT ON THE STATUS OF COMPLIANCE OF  
ENVIRONMENTAL CLEARANCE STIPULATIONS**

1. Project type : **1(a) Cement Industry**
2. Name of the Project : **Expansion of Existing Gagal Unit II of Gagal Cement Works by M/s ACC Ltd.**
3. Clearance letter (s) OM No. and Date : **EC no J-11011/308/2005-IA II (I) dt. 27/12/2005**
4. Locations
  - a. District (s) : **Bilaspur**
  - b. State : **Himachal Pradesh**
  - c. Latitude
  - d. Longitude
5. Address of Correspondence : **M/s ACC Ltd.  
Gagal Cement Works,  
P.O. Barmana, Bilaspur**
6. Date of Monitoring : **14.09.2023**

**PRESENT STATUS**

Environmental clearance has been accorded by MoEF&CC vide letter J-11011/308/2005-IA II (I) dt. 27/12/2005 for Expansion of Existing Gagal Unit II of Gagal Cement Works by M/s ACC Ltd. at Gagal Cement Works, located at P.O. Barmana, District-Bilaspur, Himachal Pradesh for manufacturing of cements from 2.00 MTPA to 2.64 MTPA.

The project has been commissioned and found operational on the day of monitoring.



**Photo 1-** A view of cement plant from mining area



**Photo 2-** A view of cement plant in operation



**Photo-3-** A view of cement plant in operation



**Photo-4-** Waste heat recovery system



**Photo-5-** Road sweeper in operation



**Photo-6-** Green belt



**Photo-7-** OCEMS at Kiln Stack Unit II

The condition wise compliance status stipulated in Environmental Clearance is presented in the table below:

Sr. No.	Stipulations	Compliance Status
	<b>SPECIFIC CONDITIONS</b>	
1.	The Gaseous and Particulate Matter emissions from the various units should conform to the standards prescribed by the SPCB. At no time SPM from the cement plant and captive power plant should exceed 50 mg/Nm <sup>3</sup> . Continuous on line monitors for SPM will be provided. NO <sub>x</sub> burners should be installed to control NO <sub>x</sub> emissions. Interlocking facility should be provided in the pollution control equipment so that in the event of pollution control equipment not working, the respective unit(s) is shutdown automatically.	<b>Complied with.</b> From the data provided, it has been observed that emissions from all the stacks are within permissible limit. It was submitted by the project proponent that Online Continuous Emission Monitoring System for the measurement and monitoring of SPM, SO <sub>2</sub> , NO <sub>2</sub> , CO, CO <sub>2</sub> , VOC, NH <sub>3</sub> was in operation at the kiln stack and the same has been verified.
2.	Ambient air quality including ambient noise levels must not exceed the standard stipulated under EPA or by the state authorities. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with SPCB and report submitted to board quarterly and to the Ministry's Regional Office at Chandigarh, Regional office half yearly. Continuous stack monitoring should be installed.	<b>Complied with.</b> It was observed that environment monitoring is being carried through Ambient air quality monitoring (AAQM) stations. This report is being submitted to H.P State Pollution Control Board. The data of Ambient air quality has been provided.
3.	The company should install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points. Bag house and bag filters shall be installed to control air emissions. Bag filters in cement and coal mill and bag house in VRM and Kiln shall be provided to particulate emissions less than 50 mg/Nm <sup>3</sup> . The dust collected from the PCEs shall be recycled back into the process. Storage of raw material should be	<b>Complied with</b> On the monitoring day it was observed that that unit has provided the pollution control devices for air pollution at various stages i.e. fiber bag houses, electro static precipitator & glass bag filter houses for air pollution control. The water spray system provided to suppress the dust on haul road at crusher and unloading tipplers and all others raw material trucks movement road. The unit has also

	in closed roof sheds. Water sprinkling arrangement should be made in the raw material stock yard and cement bag loading area.	installed wind breaking wall on the boundary, acoustic system on crusher and other machinery for reducing the noise level. Pollution Control Equipment such as pulse jet glass bag house has been installed in VRM/Kiln circuit and coal mill circuit, ESP has been installed in Kiln Cooler and Pulse Jet Bag houses in Cement Mills and bag filters have been installed at all the transfer points. Further, it was observed that storage of raw materials is being done in closed roof sheds and water sprinkling arrangements have been provided in the stock yard and parking zone and in haul roads for dust suppression.
4.	Total water requirement shall not exceed 978 KL/day. No effluent shall be discharged from the process outside the premises and all the treated effluent from CPP and STP shall be utilized for green belt development and other plant related activities.	<b>Complied with.</b> It was submitted by the project proponent that the water requirements for the process in Unit- II is less than 978KL/day and uplifted from Gobind Sagar Reservoir. Clearance letter from BBMB regarding water requirement and usage has been provided. The domestic sewage water is being collected and treated sewage water is being utilized for the irrigation and washing purpose.
5.	The company must harvest the rainwater from the roof top and storm water drains to recharge the ground water table. The company must also collect rainwater in the mined out pits of the captive lime stone mines and use the same water for the various activities of the project to conserve fresh water.	<b>Being complied with</b> It was informed and shown also, that Rain Water harvesting was being done by providing no. of check dams at storm water drains in and around the periphery of plant & mines of Galgal Cement Works to recharge the ground water. Check dams have been provided to control run off water in the mines area too. These check dams are cleaned periodically for their proper operation and Job orders released for the cleaning of drains & check dams are being submitted periodically. Check dams

		have been laid to control runoff water in the mines area.
6.	The green belt shall be developed in 197 ha. As per the CPCB guidelines in consultation with local DFO.	<b>Complied with.</b> It was submitted that 197 ha area has been developed as green belt, where the project has planted ample no. of trees with survival rate of more than 78 %.
7.	Solid waste generated shall be properly recycled and reutilized viz. flyash in cement plant, bottom ash from CPP in mines pit, waste oil in kiln and treated STP sludge as manure for green belt development.	<b>Being complied with.</b> Waste oil is being handed over to the HPSPCB authorized vendors and agreement copy in this regards has been provided. It was submitted by the proponent that STP sludge is being used as manure for green belt development and it was informed that fly ash is being procured from other sources and is being blended in cement production.
8.	The company shall undertake eco-development measures including community welfare measures in the project area.	<b>Being complied with.</b> It was informed that various eco-development measures are being take up by the company under the umbrella of Corporate Social Responsibility such as education, health, women upliftment, cultural activities, construction of road etc. It was witnessed at Adani DISHA Centre and was deliberated in detail by the Manager CSR at site.
	<b>GENERAL CONDITIONS</b>	
1.	The project authority must adhere to the stipulations made by HP State Env Protection & PCB and State govt.	<b>Agreed with.</b>
2.	No further expansion or modification of the plant shall be carried without prior approval of the Ministry of Environment, Forests & Climate Change.	<b>Agreed with.</b>

3.	At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of SPM, SO <sub>2</sub> and Nox are anticipated in consultation with the HPSPCB. Data on ambient air quality and stack emissions should be regularly submitted to this MoEF&CC including its Regional Office at Chandigarh and H.P.SPCB once in six months.	<p><b>Complied with.</b></p> <p>It was submitted by the project proponent that six ambient air quality monitoring stations for plant &amp; four for the mines are operative for ambient air quality monitoring which are fixed in consultation with officials of HPPCB. Few of the sites where monitoring stations were installed have been visited on the day of monitoring.</p>
4.	Industrial wastewater should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. The treated wastewater should be utilized for plantation purpose	<p><b>Complied with.</b></p> <p>No industrial waste water is generated from the plant as this is a dry process cement plant. The domestic sewage water is being collected and treated sewage water is being utilized for the irrigation and washing purpose.</p>
5.	The overall noise levels in and around the plant area should be kept well within the standards (85dba) by providing noise control measures including acoustic hoods & silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under Environmental (Protection) Act,1986 Rules, 1989 viz.75 dba(day time) and 70 dba (night time).	<p><b>Complied with.</b></p> <p>The test reports of noise levels have been provided and the parameters were found with the prescribed limit.</p>
6.	Proper housekeeping and adequate occupational health programs must be taken. Occupational health surveillance programs should be done on regular basis and records maintain. The program must include lung function and sputum analysis tests once in six months.	<p><b>Being complied with.</b></p> <p>It was informed that occupational health programs are being taken up in the plant in every six months. Documents of test being carried out is being provided.</p>
7.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP.	<p><b>Complied with.</b></p>

8.	A separate environmental management cell with full-fledged lab facilities to carry out various management and monitoring functions should be setup under the control of senior executive.	<b>Complied with.</b> A separate environment management cell having well equipped lab is being maintained to carry out various management and monitoring function. This cell is being headed by Environment Head who is reporting to Chief Plant Manager. The lab has been visited on the day of monitoring.
9.	The project authorities will provide adequate funds both recurring and non-recurring to implement the conditions stipulated by the MoEF&CC as well as by the state govt. along with the implementation schedule for all the conditions stipulated here in. The funds so provided should not be diverted for any other purpose.	<b>Agreed with.</b>
10.	The regional Office of this ministry located at Chandigarh, CPCB/HPSPCB will monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpetation should be submitted to them regularly.	<b>Being complied with.</b>
11.	The project authorities should inform the Regional Office located at Chandigarh as well as the Ministry, the date of the financial closure and final approval of the project by the concerned authorities and the date of commencing land development work.	<b>Complied with.</b> Project proponent submitted that the required information has been communicated to MoEFCC vide letter no. GL/ENV/Moef-Unit- 11/0119.
12.	The project proponent should inform the public that the project has been accorded environmental clearance by the Ministry and the copies of clearance letter are available with the	<b>Complied with.</b> It was informed that the issuance of the clearance letter informing that the project has been accorded environment clearance has been advertised in

I/56948/2023

<p>SPCB/Committee and may also be seen at website of MoEF&amp;CC <a href="http://envfor.nic.in">http://envfor.nic.in</a>. This should be advertised within 7 days from the date of issuance of the clearance letter at least in two local newspaper that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office.</p>	<p>Hindi in Divya Himachal and in English in Hindustan Times papers respectively. The document thereof have been provided.</p>
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**Signed by Anup Kumar Das**

**Date: 03-11-2023 16:51:44**

**Reason: Approved**

(Dr. Anup Kumar Das)  
Scientist B



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil & Distt:

Bilaspur (Himachal Pradesh)-174001

Website: <http://hppcb.nic.in/> Email: [pcbobilaspur1@gmail.com](mailto:pcbobilaspur1@gmail.com)

No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023- 117

Dated-18/04/24

To

**The Plant Director  
M/s ACC Ltd (Gagal Cement Works)  
VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP**

**Subject: Complaints regarding fugitive dust emissions: Directions thereof.**

Whereas several complaints have been received on Mukhyamantri Sewa Sankalp portal regarding fugitive dust emissions and air pollution caused by your unit in the surrounding areas.

Whereas the inspection of your units have been carried out on 04.04.2024 by the Officials of the State Board in the presence of ACC representative. Also the complaint of Sh. Kashmir Singh resident of Vill. Khater, PO Barmana has been attended on 10.04.2024 and raised issues w.r.t. fugitive dust emissions generated from the plant and from plying of vehicles/trucks in exit road adjoining to his house.

In this regard, it is hereby directed to comply with the following directions:

1. ACC shall carry out regular water sprinkling on the roads from the exit gate of the unit to Rain shelter on NH on daily basis and frequency be adjusted as per climatic conditions.
2. ACC shall plant fast growing evergreen species inside its premises towards newly dedicated truck exit road.
3. ACC shall install temporary covering of tarpaulin or green net towards Sh. Kashmir Singh house.
4. ACC shall stop immediately unscientific loading of the clinker through loaders which causes fugitive dust emissions inside the plant.
5. ACC shall immediately complete all the under construction works in exit road such as construction of footpaths, drainage line, concreting of road etc. as already directed vide this office letter No. 1290-91 dated 18.12.2023.

You are further directed to comply with above mentioned directions and submit compliance-cum-action taken report within 05 days to this office.

  
Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550

g/c



## H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil & Distt:  
Bilaspur (Himachal Pradesh)-174001  
Website: <http://hppcb.nic.in/> Email: [pcbobilaspur1@gmail.com](mailto:pcbobilaspur1@gmail.com)

No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023-207

Dated-27.04.24

To

**The Plant Director  
M/s ACC Ltd (Gagal Cement Works)  
VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP**

**Subject: Complaints regarding fugitive dust emissions: Directions thereof.**

This is in reference to this office letter vide No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023-117 dated 18.04.2024 on the subject cited above vide which certain directions were issued to you in order to minimize fugitive dust emissions and you were directed to submit Compliance-cum-Action Taken Report within 05 days but no Compliance report of the same has been received in this office till date.

In this regard, you are again hereby directed to submit the Compliance-cum-Action Taken Report of the following directions **within 02 days** to this office:

1. ACC shall carry out regular water sprinkling on the roads from the exit gate of the unit to Rain shelter on NH on daily basis and frequency be adjusted as per climatic conditions.
2. ACC shall plant fast growing evergreen species inside its premises towards newly dedicated truck exit road.
3. ACC shall install temporary covering of tarpaulin or green net towards Sh. Kashmir Singh house.
4. ACC shall stop immediately unscientific loading of the clinker through loaders which causes fugitive dust emissions inside the plant.
5. ACC shall immediately complete all the under construction works in exit road such as construction of footpaths, drainage line, concreting of road etc. as already directed vide this office letter No. 1290-91 dated 18.12.2023.

**Treat it as Most Urgent.**

**Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550**

g/c



76

Reminder-2

**H.P. STATE POLLUTION CONTROL BOARD**

Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil &amp; Distt:

Bilaspur (Himachal Pradesh)-174001

Website: <http://hpspcb.nic.in/> Email: [pcbobilaspur1@gmail.com](mailto:pcbobilaspur1@gmail.com)

No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023-266

Dated- 03/05/24

To

**The Plant Director  
M/s ACC Ltd (Gagal Cement Works)  
VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP**

**Subject: Complaints regarding fugitive dust emissions: Directions thereof.**

This is in reference to this office letters vide No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023-117 dated 18.04.2024 and No. PCB/RO/BLP/4/ACC Ltd Unit 1/Vol-X/2023-207 dated 27.04.2024 on the subject cited above (copy enclosed) vide which directions were issued to you in order to minimize fugitive dust emissions and you were directed to submit Compliance-cum-Action Taken Report within 05 days but no Compliance report of the same has been received in this office till date.


Whereas the spot was re-inspected on 01.05.2024 by the Officials of the State Board in the presence of complainant Sh. Kashmir Singh and ACC representatives. During the inspection, it has been observed that the timeline given to you for the construction of footpaths, road, drainage line have already been lapsed and there is no progress of the works observed at spot.

In this regard, you are once again hereby directed to submit the Compliance-cum-Action Taken Report and Action Plan along with specified timelines of the following directions **within 05 days** to this office:

1. ACC shall carry out regular wetting of the roads from the exit gate of the unit to Rain shelter on NH on daily basis and frequency of the same shall be increased during extreme hot climatic conditions.
2. ACC shall carry out construction work of laying of interlock tiles on unpaved road adjoining to Rain Shelter immediately.
3. ACC shall install wind breaking wall of GI sheets towards Sh. Kashmir Singh house in order to control fugitive dust emissions generated from the plant.
4. ACC shall not carry out any unscientific loading of the clinker through loaders which causes fugitive dust emissions inside the plant.
5. ACC shall immediately complete all the under construction works in exit road such as construction of footpaths, drainage line, concreting of road etc. as already directed vide this office letter No. 1290 - 91 dated 18.12.2023.

**Treat it as Most Urgent.**

Encl: As above

  
Regional Officer  
HPSPCB Bilaspur

Telefax- 01978-223550

o/c

ACC/GCW/EECC/24/05/07

9<sup>th</sup> May 2024

**The Regional officer,  
H P State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur**

Subject : - Complaints regarding fugitive dust emissions: Directions thereof.

Sir,

This has reference to the above subject matter and reference letter no. PCB/RO/BLP/4/ACC Ltd. Unit 1/ Vol-X/2023-117 dated 18<sup>th</sup> April 2024 and letter # PCB/RO/BLP/4/ACC Ltd. Unit 1/ Vol-X/2023-207 dated 27<sup>th</sup> April 2024 on the same subject matter.

In this regard, we would like to submit that we had replied to above letter vide our reply letter # ACC/GCW/EECC/24/05/01 and the letter was submitted by hand at your good office. The copy of the receipt letter is attached herewith as Annexure A. However, we are again attaching the afore mentioned reply letter with this letter.

Further, we would also like to mention that the job of sprinklers extension has been completed with the successful trial and are being operated periodically at the cement exit road. Additionally, the job of tyre washer has also been completed at the Raw Material gate and commissioning trials are being taken required for the operation.

We submit the above information for your good self's perusal please.

Thanking you.

Yours Faithfully,

For ACC Limited (Gagal)

*[Handwritten Signature]*

**Deputy General Manager  
Gagal Cement Works**

Encl.: As Stated

ACC Limited  
Gagal Cement Works  
VPO Barmana, Tehsil Sadar  
Distt. Bilaspur 174 013  
Himachal Pradesh, India

[www.acclimited.com](http://www.acclimited.com)

CIN: L26940MH1936PLC002515

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 020, Maharashtra, India



*H. process*

*[Handwritten Signature]*  
09/05

*JE/DA*

*Please put in file as per [unclear]*  
*[Handwritten Signature]*



Ref. No.: ACC/GCW/EECC/24/05/01

Date: 1<sup>st</sup> May 2024

The Regional Officer,  
HP State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur. PIN-174001  
Himachal Pradesh

**Subject: - Complaints regarding fugitive dust emissions: Directions thereof.**

Sir,

This has reference to the above subject matter and reference letter no. PCB/RO/BLP/4/ACC Ltd. Unit 1/ Vol-X/2023-117 dated 18<sup>th</sup> April 2024 600-01.

In this regard, we would like to bring your kind notice to our earlier reply submitted vide letter #ACC/GCW/EECC/23/11/04 dated 29.11.2023, wherein we have mentioned that we were dispatching our loaded trucks from the cement exit road and were merging with the NH-21 near "Shree Bajrangbali ji Temple". After the commissioning of Kiratpur – Nerchowk Four Lane and to save on the tCO<sub>2e</sub> emissions, time & fuel, we have diverted the traffic from our Cement Exit gate to the road joining the traffic near rain shelter. The approximate 4 kms distance & travel journey has been reduced.

On the request of local Panchayat, a meeting was held in between the community stake holders, Barmana Panchayat and the ACC Limited on 28<sup>th</sup> September 2023, wherein various points for improvement were discussed in reference to the traffic diversion and were attended there off by us. The points discussed are mentioned hereunder:

ACC Limited  
Gagal Cement Works  
VPO Barmana, Tehsil Sadar  
Distt. Bilaspur 174 013  
Himachal Pradesh, India

www.acclimited.com

CIN: L26940MH1936PLC002515

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 020, Maharashtra, India

Received  
SUD  
01/05/24  
Despatcher  
HP State Pollution Control Board  
Distt. Bilaspur (HP)

1 of 5



Ref. No.: ACC/GCW/EECC/24/05/01

Date: 1<sup>st</sup> May 2024

The Regional Officer,  
H P State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur. PIN-174001  
Himachal Pradesh

**Subject: - Complaints regarding fugitive dust emissions: Directions thereof.**

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www.acclimited.com

CIN: L26940MH1936PLC002515

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 020, Maharashtra, India

*Received*  
*[Signature]*  
Despatched 01/05/24  
HP State Pollution Control Board  
Distt. Bilaspur (HP)

1 of 5



Ref. No.: ACC/GCW/EECC/24/05/01

Date: 1<sup>st</sup> May 2024

The Regional Officer,  
H P State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur. PIN-174001  
Himachal Pradesh

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ACC Limited  
Gagal Cement Works  
VPO Barmana, Tehsil Sadar  
Distt. Bilaspur 174 013  
Himachal Pradesh, India

[www.acclimited.com](http://www.acclimited.com)

CIN: L26940MH1936PLC002515

1 of 5

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 020, Maharashtra, India

Sr. No.	Description	Remarks / Status as on date
1	Maintenance of the road divider at National Highway, for safety of the vehicles.	Completed
2	Display of Sign Board regarding the Bus Stop, Speed Limit&No Parking.	Completed
3	Daily water sprinkling on the road.	Continued daily basis
4	Deputing of security guard on road intersection to control the traffic.	Continued daily Basis
5	Fixing of hard barricading / railing in front of rain shelter to provide safe place for waiting passengers.	Completed
6	Widening of existing NH near rain shelter to provide safe place for bus halt and avoid congestion on main road.	Completed
7	Construction of two new speed breakers on the road to slow down the speeding trucks.	Completed
8	Deployment of Road Sweeper	Continued daily basis

The above points were accepted amicably for implementation and pictures of the same are attached as "Annexure A", herewith for your good self's perusal & ready reference please.

Subsequently, a visit of Regional Officer, HPSPCB Bilaspur was conducted on 14.12.2023 and the status of the above-mentioned jobs was witnessed & reviewed by the HPSPCB team, during which local community & ACC representatives were also present. During the visit, we have further submitted that additionally, for further improvement in Health, Safety & Environmental condition in the area, following jobs were being taken for execution as per the request of the complainant Mr. Kashmir Singh. The details are mentioned hereunder in tabular form.

Sr. No.	Description	Status Remarks
1	Widening of approx. 240m long road stretch of along the existing pavement to mitigate fugitive emission.	<b>Completed</b> with cost of Rs. 8.41 Lakh.
2	Construction of approx. 240m long drain along the road.	
3	Construction of Concrete Footpath & Installation of Safety Railing, PO under process.	<b>Completed</b> with cost of Rs. 7.64 Lakh.
4	Tyre Washer as per advice of the Regional Officer, HPSPCB has been installed at the Raw Material exit & entry point.	Mechanical Equipment under installation and will be commissioned by 10 <sup>th</sup> May 2024.
5	Installation of permanent dust suppression system along the road, 150 metres in length	<b>Completed</b> with cost of Rs. 2.50 Lakh.

During the execution of the above-mentioned jobs, due consultation and meetings were held with the complainant & Panchayat representatives, required for the improvement in the area. The jobs were executed and completed to the satisfaction of the stakeholders. The POs issued with description & pictures are attached as “Annexure B”.

Now, we would like to refer to the meeting held at site along with your good self and the Mr. Kashmiri Singh on 1<sup>st</sup> May 2024. The completion status of the above-mentioned jobs was shown to the HPSPCB team and to the complainant. All the points were attended to though the complainant still demands for further improvement in the area, and the following points were discussed during the site visit. As advised by your good self, we are submitting here under points of discussion and status/ completion with timeline.

Sr. No.	Description	Status/ Remarks	Timeline/ Expected date of completion.
1	The muck settled on the road and along the road to be cleaned immediately	Completed post visit on same day, which was witnessed too by HPSPCB team.	Pictures are attached as Annexure D. Completed on same day.
2	Extension of permanent dust suppression system & pop ups towards Plant Cement Exit Gate, appx 25 meters.	Measurement taken, Pipe and pipe fittings being arranged along with the pop ups.	Installation started. Job will be completed by 10 <sup>th</sup> May 2024.
3	Curtain to be provided in front of the Mr. Kashmir Singh House, approximate length 150 meter.	Capex scheme approved in principal and note for approval submitted to Corporate Board Members for approval.	31 <sup>st</sup> August 2024.
4	Repair of road further towards Plant Cement Exit Gate, appx 120 meters.	Capex scheme approved in principal and note for approval submitted to Corporate Board Members for approval.	30 <sup>th</sup> September 2024.
5	Fast growing plant species to be planted along the plant & community road boundary	Plantation requisition sent to the Forest Department Nursery. Plantation will be done in monsoons.	25 <sup>th</sup> August 2024.
6	Laying of paver blocks/ inter locking tiles at the cement exit road near rain shelter.	Tender will be floated. Job will be started as soon as possible after the PO award.	10th September 2024

7	Water tanker to be deployed for dust suppression.	It is in being deployed.	In continuation
---	---	--------------------------	-----------------

We will submit the progress report of above jobs and will submit the final report on the completion of all the jobs.

Further, we would like to assure you that ACC Limited is committed towards environment protection and will take all possible steps required for mitigation of the pollution at source. We further submit that as a responsible corporate citizen, we will continue to take necessary efforts for improvement of the environmental conditions in & around the plant premises

Thanking you.

Yours Faithfully,

For ACC Limited (Gagal)

*Sanjay Vashist*

(Sqn Ldr Sanjey Vashist)

Chief Plant Manager

Gagal Cement Works

*Sandeep Shrivastava*

Encl.: As Stated

Picture of Job completion of road widening

Annexure A



**ACC**

adani

**Footpath & Railing Job Completed**



**ACC**

adani

Picture of Road after Cleaning



**ACC**

**adani**

Road Cleaning in front of Complainant House



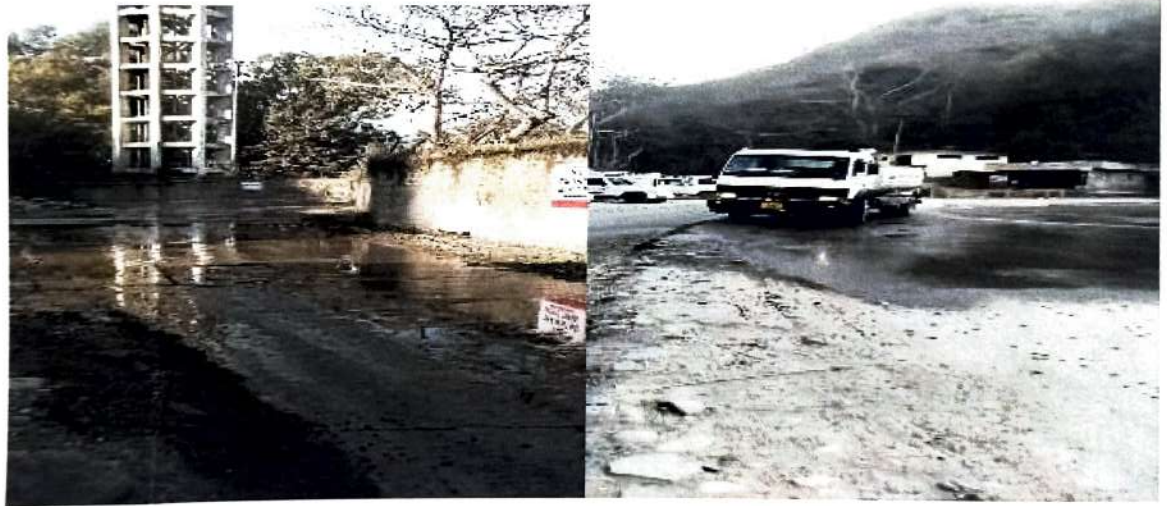
**ACC**

**adani**

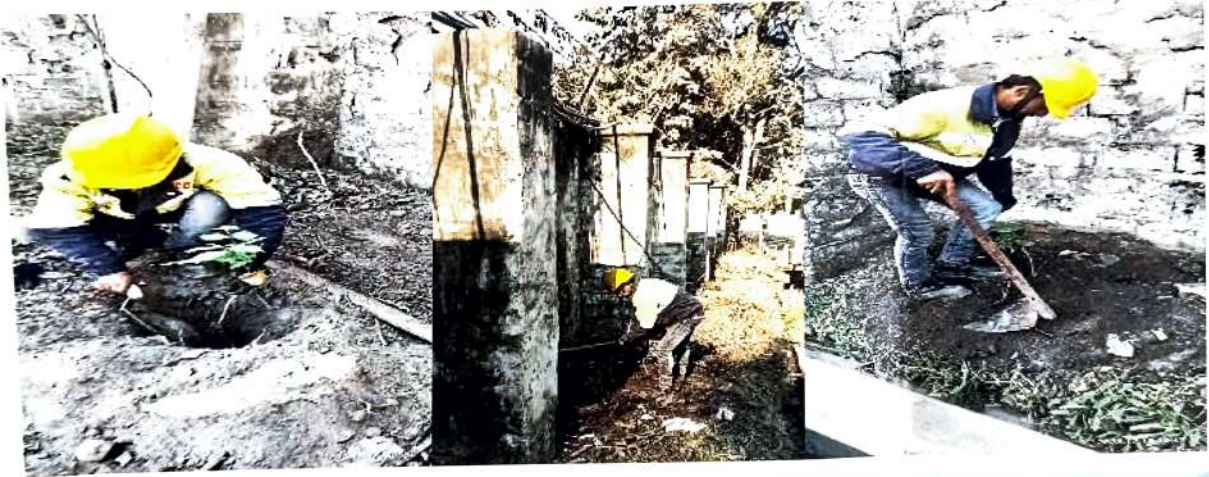
## Display Board – Exit Gate Road



**Display Board – Exit Gate Road****ACC****adani**

**Water Tanker @ Exit Road & NH**

**Plantation @ Plant Boundary**



**ACC**

adani

**Plantation @ Plant Boundary**



**Vacuum Cleaning @ NH**



**ACC**

**adani**

**Vacuum Cleaning @ NH**



**ACC**

adani

**Water Sprinkling @ Exit Road**



**ACC**

adani

**Housekeeping @ Plant Vacuum Cleaning**



**ACC**

**adani**

# Divider Repair & Speed Breaker Construction



**ACC****Road Widened, Hard Barricade Fixed with Paver Blocks**ada  
Cement

<b>Contractor's details</b>		<b>SO No :</b> 5700336773	
JAGDISH KUMAR VILL NALAG PO BARMANA,TEHSIL SADAR		<b>SO Release Date :</b> 08.01.2024	
BILASPUR,174013,08 HIMACHAL PRADESH,INDIA PAN:ABYPK4064F GSTIN:02ABYPK4064F1ZL Vendor Code:0000254572		<b>Employer's details</b>	
Kind Attn: Phone: Mobile: Email:JAGDISHKUMAR331@GMAIL.COM		ADANI FOUNDATION AT & PO: BARMANA	
		BILASPUR 174013 HIMACHAL PRADESH PAN AAATS8809H CIN GSTIN IEC No.	
		<b>Our Contact Details</b>	
		Name Chandra Shekhar Maurya Phone 7043213727 Email ChandraShekhar.Maurya@adanifoundatio	

**Order Value Summary**

	Currency	Amount
Basic Price	INR	658,850.00
Other Charges	INR	0.00
Taxes	INR	105,921.00
SO Price	INR	764,771.00
<b>In words, RUPEES SEVEN LAKH SIXTY FOUR THOUSAND SEVEN HUNDRED SEVENTY ONE ONLY</b>		

This PO Is issued for Construction of footpath with hand railing in Barmana Panchayat AF-GAGAL.

**SPECIAL TERMS AND CONDITIONS (STC)****1.0 Scope of Work**

This PO Is issued for Construction of footpath with hand railing in Barmana Panchayat AF-GAGAL.

**2.0 Effective Date**

06.01.2024

**3.0 Site**

Gagal Cement works  
VPO Barmana, Dist. Bilaspur  
PIN 174013, Himachal Pradesh

**4.0 Completion Schedule**

Gagal Cement works  
VPO Barmana, Dist. Bilaspur  
PIN 174013, Himachal Pradesh

**ACC****ACC Limited**  
( Unit: GAGAL CEMENT WORKS )

Address : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,

PAN No : AAACT1507C

GSTN No. : 02AAACT1507C228

Cont. Person:

Tel. No. :

Fax No. :

E-Mail :

Vendor Code 918001729

JAGDISH KUMAR,

V.P.O.BARMANA

P O BARMANA,

BILASPUR, Dist: BILASPUR, PIN:174013

Himachal Pradesh, India

GSTN No: 02ABYPK4064F1ZL

PAN No : ABYPK4064F

Tel No : 09816680465

FAX No :

E-Mail : jagdishkumar331@gmail.com

Contact:

**Purchase Order**

SAP PO No./Plant 1200942840/M210

PO Date : 27.11.2023

PO Type : CAP(Capital)

Issuing Authority : PLANT SERVICES PROCUREMENT

Vendor's Ref/Qtn No :

Created by: Anuj Thakur

Please Quote the GSTN Number, PO No., Line

Item No, Name of the Works/Unit and the

Contact Person in all correspondences

(including the Delivery Challan/Invoice )

Please provide copy of valid MSMED

certificate along with the copy of invoice

and other documents.

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items/services subject to terms and conditions stated below and printed overleaf/attached with this purchase order

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
00001/ 1000618732 / CAPEX		Civil const job for road widening	25.01.2024		1.000	JOB	333,350.00 PER 1 JOB		333,350.00
		The item covers the following Services:							
		1.Excavation in hard soil upto 400mm depth SAC Code :997212		State GST - NSO 9% Central GST -NSO 9%	49.000	M3	600.00	0	29400.00
		2.P/L cement concrete 1:3:6 with 20mm agg SAC Code :997212		State GST - NSO 9% Central GST -NSO 9%	45.000	M3	3000.00	0	135000.00
		3.P/L M25 grade cement concrete SAC Code :997212		State GST - NSO 9% Central GST -NSO 9%	22.000	M3	3100.00	0	68200.00
		4.Laying of interlocking conc block 80 mm SAC Code :997212		State GST - NSO 9% Central GST -NSO 9%	300.000	M2	290.00	0	87000.00
		5.P/P of formwork with all supports, oil SAC Code :997212		State GST - NSO 9% Central GST -NSO	50.000	M2	225.00	0	11250.00

**ACC****ACC Limited**  
( Unit: GAGAL CEMENT WORKS )

Address : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,  
Himachal Pradesh , India

Vendor Code : 918001729

**JAGDISH KUMAR,**  
V.P.O.BARMANA  
P O BARMANA,  
BILASPUR,Dist: BILASPUR,PIN:174013  
Himachal Pradesh,India**Purchase Order**SAP PO No/Plant 1200942840/N210  
PO Date : 27.11.2023  
PO Type : CAP(Capital)  
Issuing Authority : PLANT SERVICES PROCUREMENT  
Vendor's Ref/Qtn No :

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
		6.Transportation of material with 1km SAC Code :997212		9% State GST - NSO 9% Central GST -NSO 9%	25.000	M3	100.00	0	2500.00
00002/ 1000618733 / CAPEX		Civil const job for Drain  The item covers the following Services: 1.Excavation in hard soil upto 1.5m depth SAC Code :997212  2.P/L cement concrete 1:3:6 with 20mm agg SAC Code :997212  3.P/L M120 Grade Cement concrete SAC Code :997212  4.P/F cutting bending & placing reinforcem SAC Code :997212  5.P/F form work for walls, slab, raft, etc SAC Code :997212  6.Transportation of material within 1km	25.01.2024		1.000	JOB  PER 1 JOB	508,000.00		508,000.00
				State GST - NSO 9% Central GST -NSO 9%	125.000	M3	600.00	0	75000.00
				State GST - NSO 9% Central GST -NSO 9%	20.000	M3	3000.00	0	60000.00
				State GST - NSO 9% Central GST -NSO 9%	50.000	M3	3100.00	0	155000.00
				State GST - NSO 9% Central GST -NSO 9%	1.500	TO	80000.00	0	120000.00
				State GST - NSO 9% Central GST -NSO 9%	300.000	M2	300.00	0	90000.00
				State GST - NSO 9%	80.000	M3	100.00	0	8000.00



**ACC Limited**  
( Unit: GAGAL CEMENT WORKS )

Address : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,  
Himachal Pradesh , India

Vendor Code : 99001729  
JAGDISH KUMAR,  
V.P.O.BARMANA,  
P O BARMANA,  
BILASPUR,Dist: BILASPUR,PIN:174013  
Himachal Pradesh,India

**Purchase Order**

SAP PO No/Plant : 1200942840/W210  
PO Date : 27.11.2023  
PO Type : CAP(Capital)  
Issuing Authority : PLANT SERVICES PROCUREMENT  
Vendor's Ref/Gtn No :

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
		SAC Code : 997212		Central GST -NSO 9%					

Gross Price after Disc in INR 841,350.00

**Total in INR** Eight Lakh Forty One Thousand Three Hundred Fifty Only

841,350.00

**Header Information :**

Order processed as per your quotation and rates negotiated with you  
TDS is applicable as per rule at the time of Payment.  
GST extra and no tax liability will be entertained later on by ACC.  
Mandatory PPE's Safety shoe, cotton safety jacket, safety helmet and goggles as per acc standard.  
You will provide the below to HR:\_  
Medical fitness certificate.  
PF/Insurance ESI,JPA,FOOD doc.  
You will support us for environment protection and energy conservation.  
You will responsible for your workmen.  
ACC & Contractor employee has every right to stop the unsafe work issue related to H/S compliance

**Special Instructions :**

GST

- 1) GST will be extra as applicable, No GST liability will be entertained be ACC at a future date.
- 2) Service Provider should submit a copy of the #GST Registration Certificate# to the respective Accounts Dept.
- 3) You will specify SAC code ;GST no while rasing invoice as per purchase order only.
- 4) Service Provider should submit a #Self Declaration# on Quarterly basis as per enclosed format to the respective Accounts Dept.

**Other Terms & condition:**

- 1) You will follow all the rule of Health & Safety for this Purchase order.
- 2) You will follow the entire rule as laid down by State/Central Govt. for Minimum Wages ,and Provident Fund of the worker for this Purchase Order. You will cover your workmen under the provision of ESI act,1948 and provide statutory insurance cover under Employee's compensation Act to those who do not fall under the provisions of ESI act,1948.



104  
**H.P. STATE POLLUTION CONTROL  
 BOARD**  
**HIM PARIVESH, PHASE-III**  
**NEW SHIMLA-171009**

**Environmental Compensation for the Non-Compliance of  
 provision contained in the provisions of Water  
 (Prevention & Control of Pollution) Act, 1974 and Air  
 (Prevention & Control of Pollution) Act, 1981**

**Whereas**, as per report received from the Environmental Engineer, H.P. State Pollution Control Board Bilaspur, Distt. Bilaspur H.P. vide letter no. PCB/RO BLP/ (4) ACC Unit-1/2021-4908 dated: 11.03.2022 the inspection of the cement plant was conducted by the State Board's officials on 11th Feb, 2022.

**Whereas**, the annual average of the results of ambient air quality (Jan-2021 to Dec-2021) of your unit are exceeding the limits of standards prescribed in National Ambient Air Quality standards, 2009.

**Whereas**, the pipeline network of vertical root zone treatment was found broken/ damaged at some places and untreated waste water from the damaged pipe network was being discharged in the open.

**Whereas**, a show cause notice in this regard was issued from the head office vide letter no 18702-04 dated 23.03.2022 for the violation of above-mentioned period. A reply in this context was submitted by you office, but perusal of same reveals that emission & discharge norms have indeed been violated by your unit.

**Whereas**, the facts stated above tantamount to violation of the provisions contained in Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 constituting a cognizable offence punishable under the aforesaid Act.

**Whereas**, the Hon'ble NGT has issued the directions to SPCBs in several cases to impose the penalty on the non-complying units to implement "Polluter Pays" Principle in the right spirit, to recover environmental compensation from the polluting units and to use the same for restoration of environmental damage cause to public.

**Whereas**, the Hon'ble NGT in O.A.No. 593/2017 titled Paryavaran Suraksha Samiti V/s UoI dated 19/02/2019 have approved the regime for environmental compensation against all the violating units on the basis of Polluter Pays Principle and further held that:

*"11. Needless to say that it will be open to the SPCBs/Committees and CPCB to take coercive measures including recovery of compensation for the damage to the environment on "Polluter Pays" principle as well as also to direct taking of such precautionary measures as may be "*

Therefore, in view of above, Environment Compensation amounting to **Rs. 1,29,00,000 /- (Rs. One Crore Twenty Nine Lakhs only )** for the violation period from Jan-2021 & Dec-2021 (365 days) i.e

↳ [1,09,50,000 /- (Rs. One Crore Nine Lakhs fifty thousand only ) for the violation exceeding annual average of the results of ambient air quality period from Jan-2021 & Dec-2021 (365 days) & Rs.19,50,000 (Rs Nineteen Lakhs Fifty Thousand Only) for the violation of period 13.02.2022 to 18.04.2022 (65 days) for discharge of untreated waste water from damaged pipe network of vertical root zone technology system] is hereby imposed on you as per methodology proposed by CPCB in compliance to Order dated 31/08/2018 in OA no. 593/2017 titled Paryavaran Suraksha Samiti & Anr. V/s Union of India & Ors.

Accordingly you are hereby directed to deposit the aforesaid amount in the account of Member Secretary, HP State Pollution Control Board, Bank of Baroda A/c No. 54140100001617 (IFSC Code BARB0NEWSIM) under intimation to this office within weeks' time, failing which penal and legal actions as stated above shall be initiated against you for the above mentioned non-compliance.

Signed by Apoorv Devgan (Apoorv Devgan, IAS)  
Date: 20-04-2022 16:12:04 Member Secretary  
HP State Pollution Control Board

**No. Inspection of cement plants/2021-2022** 299-901

**Dated:** 20/04/2022

**Copy forwarded to the following:**


1. M/s ACC Ltd., V.P.O Barmana, Tehsil Sadar, District Bilaspur H.P. with a direction to deposit the Environmental Compensation amounting to Rs. 1,29,00,000 /- within afore mentioned time frame.
2. The Regional Officer, H.P. State Pollution Control Board Bilaspur, Distt. Bilaspur, HP to submit the status report after 7 days to this office
3. The System Manager, HPSPCB, Shimla.

-Sd-

(Apoorv Devgan, IAS)  
Member Secretary  
HP State Pollution Control Board



# 106 H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt. Bilaspur (Himachal Pradesh)-174001  
pcbobilaspur@gmail.com,  <http://hppcb.nic.in/>



No. PCB/RO/BLP/(4) ACC Ltd. Unit-1/Vol-X/2024-1457-59  
To

Dated- 20/09/24

**The Director Plant**

M/s ACC Ltd. (Gagal Cement Works)  
VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP.

**Subject:** ACC द्वारा हाल ही में दुबारा प्रदूषण शुरू करने बारे शिकायत पत्र।

Whereas a complaint of Sh. Kashmir Singh, S/o Sh. Sant Ram and other residents of VPO Barmana, Tehsil Sadar, Distt. Bilaspur has been received in this office from the office of the Deputy Commissioner Bilaspur on the subject cited above wherein the problem of air pollution caused by ACC Cement Plant has been raised.

Whereas several photographs along with videos have been received in this office in which huge fugitive dust emissions generated from your plant can be observed.

Whereas it has come to the notice of the undersigned that the clinker loading is not being carried out using chutes in a controlled way and clinker stored in silos is being transferred into the trucks with the help of loaders in open areas resulting into dust emissions from the plant.

In this regard, it is hereby directed to stop clinker loading using loaders in open areas and take immediate preventive measures to avoid any kind of fugitive emissions within the plant and submit the compliance report of aforementioned directions within 03 days positively to this office.


**Treat it as Urgent.**

  
Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550

७/८

**Copy forwarded to:**

1. The Member Secretary, HP State Pollution Control Board Shimla HP for information please.
2. The Deputy Commissioner Bilaspur, Distt. Bilaspur HP for information please.

  
Regional Officer  
HPSPCB Bilaspur  
Telefax- 01978-223550

७/८

107

**adani**

**Cement**

ACC/GCW/EECC/24/09/03



30<sup>th</sup> September 2024

To,

**The Regional Officer,  
H P State Pollution Control Board,  
Near HPPWD Rest House, Dholra,  
Bilaspur**

Subject:- Complaint of Sh. Kashmir Singh S/o Sh. Sant Ram.

Dear Sir,

This is in reference to the subject letter # PCB/RO/BLP/(4) ACC Ltd. Unit-1/Vol-X/2024-1457-59 dated 20<sup>th</sup> September 2024 received by us on 25<sup>th</sup> September 2024.

We would like to bring your kind attention towards the letter submitted vide letter# ACC/GCW/EECC/24/01/3 and subsequent visits of the HPSPCB to our plant, during which we had informed that we have clinker loading chutes in operation with us. These clinker loading chutes are connected with the cartridge type bag filter. Sometimes fugitive emissions emanate due to the chocking of these cartridges which is an inherent property and requires periodic cleaning & replacement. We had released PO#1200965966 dated 08.07.2024 for the purchase of these cartridges and they have been received at site. All the cartridges have been replaced of the said bag filter by taking the stoppage required for replacement & maintenance. The copy of the PO is attached as **Annexure A**.

We are further studying the possibility of installation of Mist Fog System in the circuit, for which the various vendors/ suppliers were called on site to provide the solution for the same. After following the due technical aspects, we will release a Purchase Order required for procurement of dust suppression system. It will be installed in very near future. We would also like to submit that; belt curtains have also been installed to arrest the fugitive emissions. GI sheets installation is also under progress across the

F.R.

R.O.

*[Signature]*

01/10/24

ACC Limited  
Gagal Cement Works  
VPO Barmana, Tehsil Sadar  
Distt. Bilaspur 174 013  
Himachal Pradesh, India  
CIN: L26940MH1936PLC002515

www.acclimited.com

*[Signature]*

*[Signature]*

*[Signature]*

Registered Office: Cement House, 121, Maharshi Karve Road, Mumbai 400 022, Maharashtra, India

plant boundary to act as wind curtains. Both the above-mentioned jobs are being executed as advised by your good self during the plant visit. The pictures of the same are attached herewith as **Annexure B**. In addition to above, we would also like to inform your good self that with a Capital Expenditure of INR 15 Crs. We are going to install a clinker loading station to cater the additional load of clinker loading. The PO#1200968017 has been released for the preparation of the drawings required for the Civil Building Construction. Other processes are in progress, and it will be installed in a period of 15-18 months from now. The copy of the PO is attached as **Annexure C**.

We would also like to mention that to mitigate the fugitive emissions, we are operating Heavy Duty Truck Mounted Vacuum Cleaners inside the plant. Additionally, we will start road sweeping by more Vacuum cleaners, which have been sent for repair. The soft copy of the PO# 1200967092 is attached herewith as **Annexure D**, for your good self's ready reference. These Vacuum Cleaners will be received after the maintenance and will further be put into the operation after receipt at site.

Further, we wish to bring to your kind notice that there were HP Grid failure from the HP State Electricity Board's Kangoo Sub Station which led to complete black out and resulting into sudden plant stoppage. These sudden disturbances cause thermal shocks & process disturbances. The above is for your good self's perusal please. However, we would like to assure you that ACC Limited is committed towards environment protection and will take all possible steps required for mitigation of the pollution at source. We further submit that as a responsible corporate citizen, we will continue to take necessary efforts for improvement of the environmental conditions in & around the plant premises

Thanking you,

Yours faithfully,

For ACC - (Gagal),

  
(Sandeep Sharma)

Deputy General Manager

Gagal Cement Works

CC:- Hon' Member Secretary, HPSPCB, for perusal please.

Hon' Deputy Commissioner, Bilaspur , for perusal please.

**ACC****ACC Limited**  
( Unit: GAGAL CEMENT WORKS )**Address** : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,

**PAN No** : AAAC1507C**GSTN No.** : 02AAAC1507C228**Cont. Person:** Vandana SHARMA**Tel. No.** : 09418346726**Fax No.** :**E-Mail** : VANDANA.SHARMA@ADANI.COM**Vendor Code** : 930001650**M S ENTERPRISES,**  
PHASE -2, BEHIND LOTTERY BAZAR

SCO -03, PALAM ENCLAVE,

AJIT SINGH NAGAR, Dist: MOHALI, PIN:140603

Punjab, INDIA

**GSTN No:** 03ABDPJ8321P1ZK**PAN No** : ABDPJ8321P**Tel No** : 0120-2425491**FAX No** :**E-Mail** : msjauhal@yahoo.com**Contact:** M. S. JAUHAL - PROPRIETOR**Purchase Order****SAP PO No/Plant** 1200965966/N210/Vandana SHARMA**PO Date** : 08.07.2024**PO Type** : REV(Revenue)**Issuing Authority** : PLANT STORES & SPARES**Vendor's Ref/Qtn No** :**Created by:** Vandana Sharma**Please Quote the GSTN Number, PO No., Line****Item No, Name of the Works/Unit and the****Contact Person in all correspondences****(including the Delivery Challan/Invoice )****Please provide copy of valid MSMED****certificate along with the copy of invoice**  
**and other documents.**

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items/services subject to terms and conditions stated below and printed overleaf/attached with this purchase order

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
00001/ 2502371037 / MIPS	458000081213	FILTER CARTIDGE;PN:13;DCL HSN Code:84313990 FILTER CARTIDGE;DW:6ID00489- 04;DCL;PN:13;200D*558L	14.07.2024	Integrated GST 18%	30.000	EA	3,350.00 PER 1 EA	INR 0.00	100,500.00

**Gross Price after Disc in INR** 100,500.00**Total in INR** One Lakh Five Hundred Only

100,500.00

**Important Terms & Conditions :**

Please submit Tax Invoice on supply of Material/Service with prerequisite statutory information within the stipulated time as mentioned in the relevant provisions of The Central Goods and Services Tax Act, 2017 and allied Acts and Rules made thereunder. In case the invoice is issued beyond the stipulated time as per GST Act, then the Company will not be liable to reimburse any such taxes and duties paid under GST Act. Further, the Supplier of Goods/ Services indemnifies the Company from and against any loss/extra cost incurred by the Company on account of default by the Supplier or any of its third party in any statutory compliance of the GST Act.

Please quote the purchase order number & PO Line Item No in all your challan, bills & correspondence with us.  
Please provide copy of valid MSMED certificate along with the copy of invoice and other documents.**Data protection clause :**

Any Confidential Information by us/Information shared with ACC Limited by you shall always be governed by the Privacy Policy of ACC Limited as available on our website[amended from time to time, please visit the website for regular updates]and ACC Limited shall have the right to its usage in a manner specifically provided under the Privacy Policy and as consented by you as a part of this Agreement/Contract.



**adani**  
Cement

**Environment**



**ACC**

**adani**

# Gagal Cement Works

Operation of Vacuum Cleaner at various plant locations



**ACC**

**adani**

# Gagal Cement Works

Operation of Vacuum Cleaner at Packing Plant



**ACC**

**adani**

# Gagal Cement Works

Curtain Installation at Packing Plant



**ACC**

**adani**

# Gagal Cement Works

Sheet Installation at Packing Plant



**ACC**

**adani**

# Gagal Cement Works

Sheet Installation along the boundary wall



**ACC****ACC Limited**  
( Unit: GAGAL CEMENT WORKS )

Address : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,

PAN No : ARACT1507C

GSTN No. : 02AAACT1507C2Z8

Cont. Person:

Tel. No. :

Fax No. :

E-Mail :

Vendor Code : 9822725  
SSCMC CONSULTANTS PVT LTD,  
601, B-WING, GODREJ COLISEUM  
OFF EASTERN EXPRESS HIGHWAY, CHUNNABHATTI, SION  
(E)  
MUMBAI, Dist: MUMBAI, PIN:400022

GSTN No: 27AAOCS2086B1ZA

PAN No : AAOCS2086B

Tel No : 02242923333

FAX No :

E-Mail : contact@secmec.com

Contact: G S DAGA

**Purchase Order**

SAP PO No/Plant 1200968017/W211

PO Date : 12.07.2024

PO Type : CAP(Capital)

Issuing Authority : PLANT SERVICES PROCUREMENT

Vendor's Ref/Qtn No :

Created by: Anuj Thakur

Please Quote the GSTN Number, PO No., Line  
Item No,Name of the Works / Unit and the Contact  
Person in all correspondences (including  
the Delivery Challan/Invoice )With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items/services  
subject to terms and conditions stated below and printed overleaf/attached with this purchase order

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
00001/ 1000650319 / CAPEX		Services Des & Engg G2. Clk Loading sys  The item covers the following Services: 1.Services Des & Engg G2. Clk Loading sys SAC Code :998719	30.09.2024		1.000	JOB	1,000,000.00 PER 1 JOB		1,000,000.00
				Integrated GST 18%	1.000	JOB	1000000.00	0	1000000.00
Gross Price after Disc in INR									1,000,000.00
Total in INR								Ten Lakh Only	1,000,000.00

**Header Information :**

Order processed as per approval and your quotation

TDS is applicable as per rule at the time of Payment.

GST extra and no tax liability will be entertained later on by ACC.

Mandatory PPE's Safety shoe, cotton safety jacket, safety helmet and goggles as per acc standard.

You will provide the below to HR: \_

Medical fitness certificate.

PP/Insurance ESI,JPA,FOOD doc.

You will support us for environment protection and energy conservation.

You will responsible for your workmen.

ACC &amp; Contractor employee has every right to stop the unsafe work issue related to H/S compliance



**ACC Limited**  
( Unit: GAGAL CEMENT WORKS )

Address : PO-BARMANA DIST-BILASPUR

GAGAL , PIN :174013,

PAN No : AAAC1507C

GSTN No. : 02AAACT1507C2Z8

Cont. Person:

Tel. No. :

Fax No. :

E-Mail :

Vendor Code : 910012784

SURYA ENGINEERING WORKS,

B-30 INDUSTRIAL AREA

PHASE-III, S.A.S NAGAR

AJIT SINGH NAGAR, Dist: MOHALI, PIN:160055

Punjab, INDIA

GSTN No: 03AGEPS7579Q1ZG

PAN No : AGEPS7579Q

Tel No : 0172-2266419

FAX No :

E-Mail : satnamsurya@yahoo.com

Contact: SATNAM SINGH -PROP

**Purchase Order**

SAP PO No/Plant 1200967092/N210

PO Date : 04.07.2024

PO Type : REV(Revenue)

Issuing Authority : PLANT SERVICES PROCUREMENT

Vendor's Ref/Qtn No :

Created by: Anuj Thakur

Please Quote the GSTN Number, PO No., Line Item No, Name of the Works/Unit and the Contact Person in all correspondences (including the Delivery Challan/Invoice ) Please provide copy of valid MSMED certificate along with the copy of invoice and other documents.

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items/services subject to terms and conditions stated below and printed overleaf/attached with this purchase order

PO Item No / PR No / Dept	Item Code	Description & Specification	Delivery Date	Taxes/Duties Value	Qty	UOM	Price in INR	Total Discount	Amount in INR
00001/ 2400010113 / DIESEL		REPAIR OF TENNAT ROAD SWEEPER  The item covers the following Services: 1.REPAIR OF TENNAT ROAD SWEEPER SAC Code :998719	31.08.2024	Integrated GST 18%	1.000	JOB	200,000.00 PER 1 JOB		200,000.00
00002/ 2400010112 / DIESEL		REPAIR OF ROOT ROAD SWEEPER  The item covers the following Services: 1.REPAIR OF ROOT ROAD SWEEPER SAC Code :998719	31.08.2024	Integrated GST 18%	1.000	JOB	250,000.00 PER 1 JOB		250,000.00

<b>Total in INR</b>	Four Lakh Fifty Thousand Only	<b>Gross Price after Disc in INR</b>	450,000.00
<b>Header Information :</b>			450,000.00







Latitude: 31.413735  
Longitude: 76.83214  
Elevation: 602.74±64 m  
Accuracy: 8.6 m  
Time: 18-01-2025 12:31  
Note: ACC

Powered by NoteCam



Latitude: 31.413479  
Longitude: 76.83191  
Elevation: 602.24±28 m  
Accuracy: 8.7 m  
Time: 18-01-2025 12:32  
Note: ACC

Powered by NoteCam



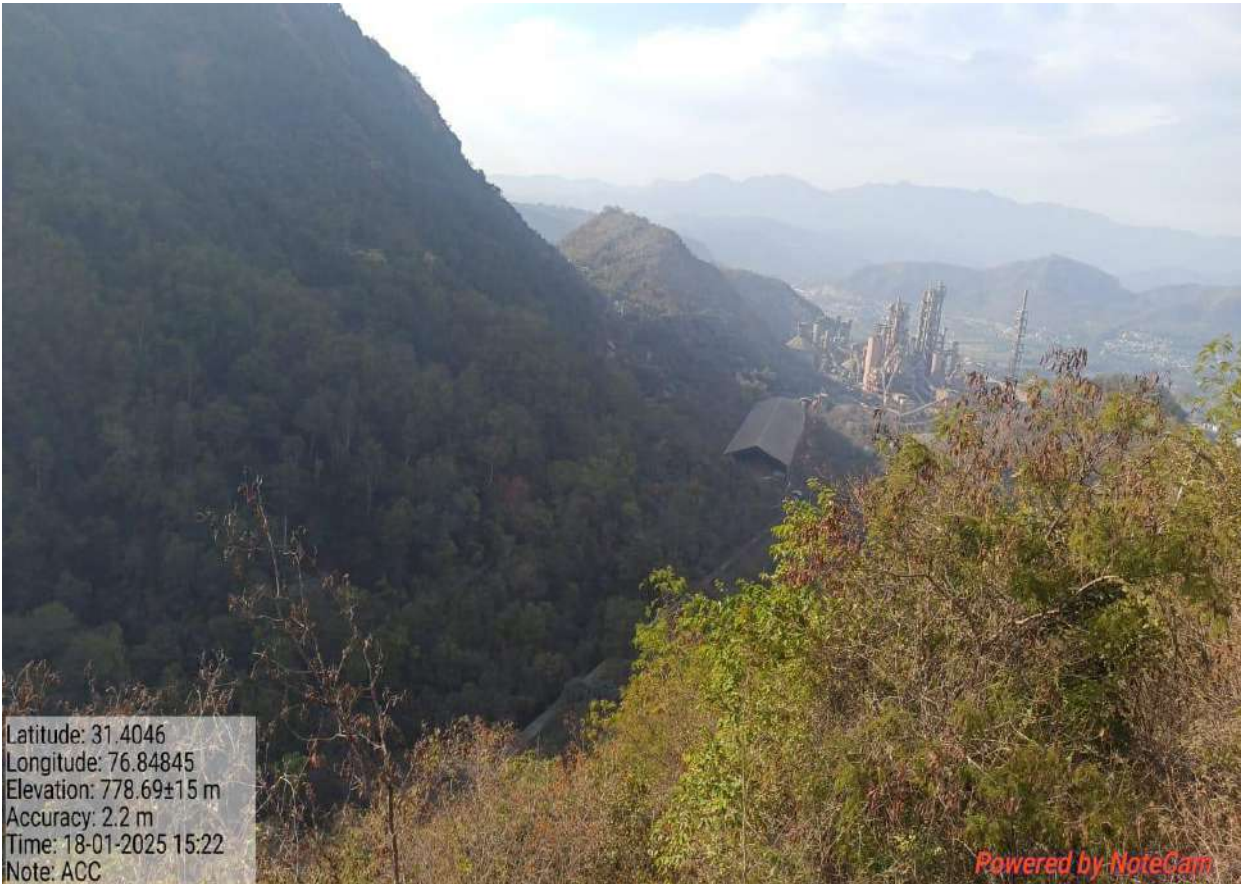
**ACC Conveyor Belt from Primary Crusher to Limestone Gantry (Storage area)**





Time: 18-01-2025 15:31  
Note: ACC

Powered by NoteCam



Latitude: 31.4046  
Longitude: 76.84845  
Elevation: 778.69±15 m  
Accuracy: 2.2 m  
Time: 18-01-2025 15:22  
Note: ACC

Powered by NoteCam

# 124

ACC Gagal Limestone Mines





# 126

ACC Primary Stone Crushers



Automatic Mist Fog Dust Suppression System in Unloading area



Water Guns







Latitude: 31.413118  
Longitude: 76.832193  
Elevation: 596.24±5 m  
Accuracy: 97.3 m  
Time: 18-01-2025 15:56  
Note: ACC

Powered by NoteCam

Cement Silos, Fly Ash Silo, Clinker Silo (Left to Right)



Latitude: 31.413164  
Longitude: 76.833759  
Elevation: 596.22±5 m  
Accuracy: 5.2 m  
Time: 18-01-2025 15:56  
Note: ACC

Powered by NoteCam

# 131

## Cement Bags Loading bays



## Cement Packing section



